

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
WESTERN ZONE BENCH, PUNE, AT PUNE

I.A. NO. 140/2022

IN

O. A. No. 81/ 2022 (WZ)

Shri Shantinath Devappa Hukkeri

Applicant

Vs.

Dunung Industries Pvt. Ltd. and Anr.

Respondents

**REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO. 2 I.e. MPCB IN  
COMPLIANCE OF ORDER DATED 30/09/2022**

I, Jagannath S. Salunkhe, Age 54 years, Occupation- Service, the Regional Officer, of Maharashtra Pollution Control Board at Kolhapur i.e. Respondent No. 2, having my office address at Udyog Bhawan, Near Collector Office, M.P.C. Board, Kolhapur -416002 do hereby state on solemn affirmation as under-

1. I am the Regional Officer of the Respondent no. 2 Board at Kolhapur and the area in which the Respondent No. 1 industry is situated comes under my jurisdiction as far as the implementation of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Solid Waste Management Rules, 2016 are concerned. I am filing this Affidavit on behalf of the Respondent No. 2.
2. I say and submit that the substantial question of affecting the environment by Respondent No. 1 is made out in the present application by the Petitioner. The prayer is made out by the Applicant for closure of the industrial unit of

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Respondent No. 1 i.e. M/s Dunung Industries Pvt. Ltd. and pass an order of compensation to the tune of Rs. 25,00,000 /- (Rupees Twenty Lakhs Only) with an interest @18% and also an order for restitution of the environmental damage be passed.

3. The industry of the Respondent No.1 i.e. Dunung Industries Pvt. Ltd. is situated in R. S. No. 15A, 386/1, 387/1,2 and 388/1,2 which is in the jurisdiction of Vadgaon Municipal Council, District Kolhapur and is declared as industrial zone by the Regional Town Planning and Development Authority and industry has obtained Industrial NA Order dated 09/03/2015 from District Collector, Kolhapur bearing Karyasan-3/Binsheti SR/08/15. The industry is engaged in manufacturing of SG & CI castings. The land of the petitioner/Complainant bearing gat no. 391/2 is situated exactly adjoining the land of the industry and the same is situated in the industrial zone declared by the Regional Town Planning and Development Authority.
4. Industry has obtained its first Consent to Establish to industry from Board vide Consent No- Format 1.0/BO/JD(APC)/EICNo.KP/15791-14/E/CC-5029 dated 30/04/2014. After that industry has obtained 1<sup>st</sup> Consent to Operate on 31/03/2015. The industry further has renewed its consent from time and again and has obtained last Renewal of Consent to Operate of its industry from Board on 24/03/2022 which is valid up to 30/11/2024. Copy of last consent to operate is annexed herewith as an **Annexure - 1.**
5. I say and submit that the industry has provided following Pollution Control System/Equipment's-
  - a. Water Pollution Control System/Equipment's -
    - i. Industrial Trade Effluent -



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Industry is involved in manufacturing of SG & CI castings and consented consumption quantity for industrial cooling is 16.10 CMD, for process 13.05 CMD from that consented trade effluent generation is of 2.25 CMD. As per consent condition given in CTO- Schedule-I, 1. C, treated effluent shall be recycled to the maximum extent for secondary purpose and remaining is discharge on land for gardening within premises after conforming standards. In no case, effluent shall find its way for gardening/outside factory premises.

The industry has provided ETP of 5 CMD capacity which is a batch type. The average effluent generation is 2.25 CMD. ETP consists of a collection tank, dosing of lime and alum, settling tank, sand filtration unit and sludge collection beds. The treated effluent is further reused for a paint booth for the water curtain.

**ii. Domestic Effluent -**

As per the consent domestic consumption is 12.10 CMD and from that consented domestic effluent generation is of 11.10 CMD with 100% recycle condition. As per the records submitted by industry, average daily 12 CMD water is consumed for domestic purpose for washrooms and toilets. All domestic effluent is treated in STP of capacity-15 CMD which consist of Collection Tank, Aeration Tank (diffused aeration), Clarifier, Activated Carbon Filter & Pressure Sand Filter. The treated domestic effluent (Sewage) is further used for gardening on land and bio sludge generated is used as compost for gardening as manure.

The industry is using borewell water for its industrial and domestic use/ process from the well, established in the farm of Shri Jaysing R. Patil. NOC from Central

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Ground Water Authority (CGWA) for ground water abstraction vide NOC no. CGWA/NOC/IND/ORIG/2022/15099 is obtained for the same. The NOC is valid from 25/03/2022 to 24/03/2025. Copy of CGWA NOC is annexed herewith as an

Annexure- 2.

**b. Air Pollution Control System/Equipment's-**

As per the consent dated 24/03/2022 granted by the Board, details of the Air Pollution Control System/Equipment's provided by the industry are as follows -

Stack No.	Source	Type of Fuel	APCS	Stack Height (in mtr)
1	Induction Furnace (3nos.)	Electricity	Fume Extraction System (FES) & Cassette type dust collector	18
2	Paint Booth (2Nos.)	Electricity	Water Curtain	18
3	Tumb Blast Machine (1No.)	Electricity	Bag Filter	18
4	Tumb Blast Machine (2No.)	Electricity	Bag Filter	18
5	Sand Plant	Electricity	Dust Collector	28
6	DG Set (200KVA)	Diesel 30 Kg/Hr	Acoustic Enclosure	4
7	Shot Blasting Machine	Electricity	Dust Collector	18
8	Cooling Drum	Electricity	Dust Collector	18
9	Core Shooter Cold Box Machine (3Nos.)	Electricity	Scrubber	18
10	Core Oven	Electricity	FES & Wet Scrubber	18
11	Fettling Bench Grinder	Electricity	Cyclone	11
12	Swing Grinder	Electricity	Cyclone	11

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**c. Non-Hazardous Wastes-**

Non -Hazardous Waste i.e. Burnt Sand, Cyclone Dust & Fine Dust, generated during the different operation, is sent to Shirolī Manufacturer's Association Kolhapur (SMAK) for disposal on its registered dumping site.

**d. Hazardous Wastes-**

In compliance of Hazardous Waste Management Rules, the industry sends Hazardous Waste to CHWTSDF on regularly basis and record of the same is being maintained. Following Hazardous Wastes are generated through industry and disposed accordingly-

Sr.No.	Hazardous Waste	Consented quantity	Last disposed on	Disposal Quantity	CHWTSDF/Recycler
1	Wastes or Residues containing oil	100Kg/M	09/10/2022	60 Kg	M/s. Maharashtra Enviro Power Ltd. (MEPL), Ranjangaon, Pune.
2	Chemical Sludge from Waste Water treatment	0.05MT/M	09/10/2022	50 Kg	M/s. Maharashtra Enviro Power Ltd. (MEPL), Ranjangaon, Pune.
3	Process wastes, residues & sludges (Paint Sludge)	0.25MT/M	09/10/2022	828 Kg	M/s. Maharashtra Enviro Power Ltd. (MEPL), Ranjangaon, Pune.
4	Empty Barrels, Containers, Tins	200No/M	09/10/2022	40 Nos	M/s. Maharashtra Enviro Power Ltd. (MEPL), Ranjangaon, Pune.
5	Used or Spent oil	50 Ltr/M	24/12/2021	20 Litrs.	Vipro Industries, D-2/2, MIDC Gokul Shirgaon, Tal- Karvir, Kolhapur - 416234

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1. I say and submit that the Board has issued show cause notice for refusal of consent to Respondent No.1 industry on 09/12/2019 as industry has not submitted bank guarantee as per consent to establish dated 25/06/2019 and has not paid adequate fees for increased Capital Investment of Rs. 4.93 Crore. Accordingly, industry has submitted its reply on 10/12/2019 and complied the non-compliances of SCN for refusal & MPCB granted the consent vide no. BO/JD(APC)/UAN No. 74295/O/CC-2002000823 dtd. 15.02.2020 valid up to 30.11.2021. Copy of last consent to operate is annexed herewith as an **Annexure - 3.**
2. I say and submit that the officials of Board on 25/08/2021 visited Respondent No. 1 industry and found various non-compliances of the industry and therefore Board on 15/09/2021 issued Show Cause Notice for Closure Directions. Copies of Visit Report dated 25/08/2021 and Show Cause Notice dated 15/09/2021 are annexed herewith as an **Annexure - 4 & 5** respectively.
3. I say and submit that on 21/10/2021, the industry has submitted its reply to the Show Cause Notice dated 15/09/2021 stating point wise compliance report. Copy of reply dated 21/10/2021 is annexed herewith as an **Annexure - 6.**
4. I say and submit that in lieu of the reply and compliance report submitted by the industry, Board has conducted personal hearing on 18/01/2022 and it was directed by Board to submit compliance report. Accordingly, on 19/01/2022 industry submitted its compliance report to Board. Copy of compliance report dated 19/01/2022 is annexed herewith as an **Annexure - 7.** Thereafter, officials of Board visited Respondent industry on 02/02/2022 for verifying compliance of the consent conditions and accordingly granted renewal of consent to operate to the industry on 24/03/2022. Copy of visit report dated 02/02/2022 is annexed herewith as an **Annexure - 8.** Also MPC Board Officials carried out sampling of treated effluent, stack & AAQMS time to time. The

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analysis reports of the samples are within the standards prescribed in the consent. The analysis reports in tabular format is annexed herewith as an **Annexure-9.**

5. I further say and submit that committee constituted with reference to the order of this Hon'ble Bench, visited the Respondent industry on 01/12/2022 and collected JVS and AAQM samples and the same samples have exceeded the consented parameters and therefore the Board on 14/03/2023 issued proposed directions to the Respondent industry. Copy of Proposed Directions dated 14/03/2023 is annexed herewith as an **Annexure - 10.**
6. I say and submit that the Respondent industry on 24/03/2023 submitted its compliance report/reply to the proposed directions issued by Board dated 14/03/2023. Copy of reply dated 24/03/2023 is annexed herewith as an **Annexure - 11.**

Solemnly affirmed on this 31<sup>st</sup> day of March, 2023 at Kolhapur.

I know the affiant.

For and on behalf of Respondent No. 2  
i.e. MPCB

ADVOCATE

(Jagannath S. Salunkhe)

Regional Officer, MPCB Kolhapur

I solemnly affirm that Jagannath S Salunkhe  
is my name & I have signed the affidavit  
in my own hand & that the contents of my  
affidavit are true.

Denonant

Notary



Sou. PRATIMA P. PATIL  
Advocate & Notary  
C.S.No.2335, Nerayan Complex,  
Near Shaniwar Post Office, Kolhapur.  
Mob. 9422047545/7385157000

Notary Regi. Sr. No. 537

31/03/2023

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## MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437  
 Fax:  
 24044532/4024068/4023516  
 Website: <http://mpcb.gov.in>  
 Email: [jdair@mpcb.gov.in](mailto:jdair@mpcb.gov.in)



Kalpataru Point, 2nd and  
 4th floor, Opp. Cine Planet  
 Cinema, Near Sion Circle,  
 Sion (E), Mumbai-400022

RED/L.S.I (O42)

No:- Format1.0/APAE Section/UAN No.0000126375/CR/CC-1217

Date: 24/03/2022

To,  
 M/s. Dunung Industries Pvt Ltd.,  
 S.NO.386/1,387/1,388/1,388/2,387/2,  
 Vadgaon, Tal.-Hatkanangale, Dist. Kolhapur.



**Sub: Renewal of Consent to Operate under Red category.**

**Ref:** Earlier consent to operate granted vide no. BO/JD(APC)/UAN No. 74295/O/CC-2002000823 dtd. 15.02.2020

Your application No.MPCB-CONSENT-0000126375 Dated 27.11.2021

For: Grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to renewal is granted for a period up to 30/11/2024
- The capital investment of the project is Rs.41.9134 Crs. (As per C.A Certificate submitted by industry Existing CI is-Rs. 33.31 Crs + Expansion/Increase in C.I. - Rs.8.63 Crs)
- Consent is valid for the manufacture of:

Sr No	Product	Maximum Quantity	UOM
Products			
1	C.I & S.G.IRON CASTING	2000	MT/M

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	2.25	As per Schedule-I	Recycle /Reuse 100% in process.
2.	Domestic effluent	11.10	As per Schedule-I	On land for gardening

- Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	1	Induction Furnace (3 NOS.)	1	As per Schedule -II
2	2	Paint Booths (2 Nos.)	1	As per Schedule -II



Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
3	3	Tumb Blast Machine (1 No.)	1	As per Schedule -II
4	4	Tumb Blast Machine (2 Nos. )	1	As per Schedule -II
5	5	Sand Plant	1	As per Schedule -II
6	6	DG Set (200 KVA)	1	As per Schedule -II
7	7	Shot Blasting Machines	1	As per Schedule -II
8	8	Cooling Drum	1	As per Schedule -II
9	9	Core Shooter Cold box machine (3 Nos.)	1	As per Schedule -II
10	10	Core Oven	1	As per Schedule -II
11	11	Fettling Bench Grinder	1	As per Schedule -II
12	12	Swing Grinder	1	As per Schedule -II

## 6. Non-Hazardous Wastes:

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	SCRAP	1650	MT/A	-	Sale to authorized party
2	BURNT/WASTE SAND	2600	MT/A	-	Landfilling in own premises/Sale to Brick Manufacturer
3	CYCLONE DUST	12	MT/A	-	Landfilling in own premises/Sale to Brick Manufacturer
4	FINE DUST	2000	MT/A	-	Landfilling in own premises/Sale to Brick Manufacturer

## 7. Conditions under Hazardous &amp; Other Wastes (M &amp; T M) Rules 2016 for treatment and disposal of hazardous waste:

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1	35.3 Chemical sludge from waste water treatment	0.05	MT/M	Landfill after treatment	CHWTSDf
2	33.1 Empty barrels /containers /liners contaminated with hazardous chemicals /wastes	200	No/M	Recycle	Sale to authorized recycler/reprocessor
3	5.2 Wastes or residues containing oil	100	Kg/M	Incineration	CHWTSDf

*[Signature]*  
23/3/2022

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
4	21.1 Process wastes, residues and sludges	0.25	MT/M	Incineration	CHWT/SDF
5	5.1 Used or spent oil	50	Ltr/M	Recycle	Sale to authorized recycler/reprocessor

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. Industry shall submit permission/NOC of Central Ground Water Authority within three months and submit Bank Guarantee of Rs.2.0 Lakhs within 15 days towards compliance of same.
11. The industry shall submit the company's Board Resolution stating that they will not violate the environmental laws and will not carry out expansion activities with increase in Capital Investment without obtaining prior permission of the Board. The industry shall submit the Bank Guarantee of Rs. 1.0 Lakh within 15 days towards compliance of the same.
12. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)

For and on behalf of the  
Maharashtra Pollution Control Board.

(Dr.V.M.Motghare) 23/3/2021  
Joint Director (Air Pollution Control)

**Received Consent fee of -**

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	375000.00	TXN2111002338	29/11/2021	Online Payment

**Balance fees with MPCB is Rs.1,25,000/- and same will be adjusted during next renewal of consent.**

**Copy to:**

1. Regional Officer, MPCB, Kolhapur and Sub-Regional Officer, MPCB, Kolhapur  
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Slon, Mumbai



## SCHEDULE-I

**Terms & conditions for compliance of Water Pollution Control:**

1. A) As per your application, you have provided Effluent Treatment Plant (ETP) of designed capacity of 15 CMD.
- B) The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent:

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
(1)	pH	6.0 -8.5
(2)	BOD (3 days 27°C)	30
(3)	COD	250
(4)	TSS	100
(5)	Oil & Grease	10
(6)	TDS	2100
(7)	Iron (as Fe)	3.0
(8)	Copper (as Cu)	3.0

- C) The treated effluent shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, effluent shall find its way for gardening / outside factory premises.
2. A) As per your application, you have provided Sewage Treatment Plant of designed capacity 15 CMD
- B) The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)	
1	Suspended Solids	Not to exceed	50 mg/l
2	BOD 3 days 27°C	Not to exceed	30 mg/l

- C) The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.

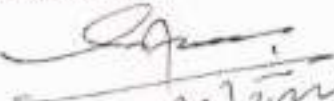
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23/3/2022



4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	16.10
2.	Domestic purpose	12.10
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	13.05
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	3.75

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

  
 23/5/2022



## SCHEDULE-II

**Terms & conditions for compliance of Air Pollution Control;**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
1	Induction Furnace (3 Nos.)	FES & Cassette Type Dust Collector	18.00	ELECTRICITY 0	-	TPM	150 Mg/Nm <sup>3</sup>
2	Paint Booth (2 Nos.)	Water Curtain	18.00	ELECTRICITY 0	-	Other	-
3	Tumb Blast Machine (1 No.)	Bag filter	18.00	ELECTRICITY 0	-	TPM	150 Mg/Nm <sup>3</sup>
4	Tumb Blast Machine (2 No.)	Bag Filter	18.00	ELECTRICITY 0	-	TPM	150 Mg/Nm <sup>3</sup>
5	Sand Plant	Dust Collector	28.00	Electricity 0 -	-	TPM	150 Mg/Nm <sup>3</sup>
6	DG Set (200 KVA)	Acoustic Enclosure	4.00	Diesel 30 Kg/Hr	1	SO <sub>2</sub>	14.4 Kg/Day
						TPM	150 Mg/Nm <sup>3</sup>
7	Shot Blasting Machine	Dust Collector	18.00	ELECTRICITY 0	-	TPM	150 Mg/Nm <sup>3</sup>
8	Cooling Drum	Dust Collector	18.00	ELECTRICITY 0	-	TPM	150 Mg/Nm <sup>3</sup>
9	Core Shooter cold Box Machine (3 Nos.)	Scrubber	18.00	ELECTRICITY 0	-	TPM	150 Mg/Nm <sup>3</sup>
10	Core Oven	FES & Wet Scrubber	18.00	ELECTRICITY 0	-	TPM	150 Mg/Nm <sup>3</sup>
11	Fettling Bench Grinder	Cyclone	11.00	ELECTRICITY 0		TPM	150 Mg/Nm <sup>3</sup>
12	Swing Grinder	Cyclone	11.00			TPM	150 Mg/Nm <sup>3</sup>

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).



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28/1/2022

**SCHEDULE-III**  
**Details of Bank Guarantees:**

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	Rs. 5 Lakhs	15 Days	Compliance of consent conditions	30.11.2024	31.03.2024
2	C to R	Rs. 2 Lakhs	15 Days	Permission/NOC of CGWA	Three Months	31.03.2024
3	C to R	Rs. 1 Lakh	15 Days	Board Resolution	15 Days	31.03.2024

The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days from the date of issue of Consent.

**BG Forfeiture History**

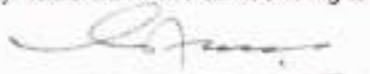
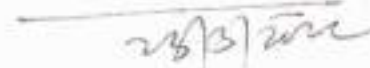
Srno.	Consent (C2E/C2O/C2R)	Amount of BG Imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

**BG Return details**

Srno.	Consent (C2E/C2O/C2R)	BG Imposed	Purpose of BG	Amount of BG Returned
NA				

**SCHEDULE-IV**  
**General Conditions:**

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
  - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
  - f) D.G. Set shall be operated only in case of power failure.
  - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.

- h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
  5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
  6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
  7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
  8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
  9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
  10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
  11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
  12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
  13. The PP shall provide personal protection equipment as per norms of Factory Act
  14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
  15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
  16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
  17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
  18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.



*[Handwritten Signature]*  
 23/5/2022

19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.



*[Handwritten Signature]*  
23/3/20

32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

For and on behalf of the  
Maharashtra Pollution Control Board.



(Dr. V.M. Motghare) 28/5/2022  
Joint Director (Air Pollution Control)



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भारत सरकार  
जल शक्ति मंत्रालय  
जल संसाधन, नदी विकास  
और गंगा संरक्षण विभाग  
केन्द्रीय भूमि जल प्राधिकरण  
Government of India  
Ministry of Jal Shakti  
Department of Water Resources,  
River Development & Ganga Rejuvenation  
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)

**NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION**

Project Name:	M/s. Dunung Industries Pvt. Ltd.
Project Address:	Gat No.388, A/p-kasaba Vadgaon Tal-hatkanangale, Dist-kolhapur
Town:	Vadgaon Kasba (m Cl) Block: Hatkanangale
District:	Kolhapur State: Maharashtra
Pin Code:	
Communication Address:	Gat.no.388, A/p-kasaba Vadgaon Tal-hatkanangale, Dist-kolhapur, Hatkanangale, Kolhapur, Maharashtra - 416112
Address of CGWB Regional Office :	Central Ground Water Board Central Region, N.s. Building, Civil Lines, Nagpur, Maharashtra - 440001

1. NOC No.:	CGWA/NOC/IND/ORIG/2022/15099											
2. Application No.:	21-4/7743/MH/IND/2022	3. Category: (GWRE 2020)	Safe									
4. Project Status:	Existing Project	5. NOC Type:	New									
6. Valid from:	25/03/2022	7. Valid up to:	24/03/2025									
8. Ground Water Abstraction Permitted:												
	Fresh Water		Saline Water									
	Dewatering		Total									
	m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day									
	m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day									
	45.00	13725.00										
9. Details of ground water abstraction /Dewatering structures												
	Total Existing No.:1						Total Proposed No.:0					
	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu
Abstraction Structure*	1	0	0	0	0	0	0	0	0	0	0	0
*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps												
10. Ground Water Abstraction/Restoration Charges paid (Rs.):	34556.00											
11. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism.	No. of Piezometers						Monitoring Mechanism					
							Manual	DWLR**	DWLR With Telemetry			
**DWLR - Digital Water Level Recorder	1						1	0	0			

(Compliance Conditions given overleaf)

This is an auto generated document &amp; need not to be signed.

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये  
SAVE WATER - SAVE LIFE

Validity of this NOC shall be subject to compliance of the following conditions:

**Mandatory conditions:**

- 1) Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate.
- 2) Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.
- 3) Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II of the guidelines.
- 4) Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells/ dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.
- 5) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
- 6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved NABL accredited lab.
- 7) The firm shall report compliance of the NOC conditions online in the website ([www.cgwa-noc.gov.in](http://www.cgwa-noc.gov.in)) within one year from the date of issue of this NOC.
- 8) Industries abstracting ground water in excess of 100 m<sup>3</sup> 3 ld shall undertake annual water audit through certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- 9) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.
- 10) This NOC is subject to prevailing Central/State Government rules/laws/orders or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.

**General conditions:**

- 11) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
- 12) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
- 13) Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise.
- 14) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises falling which the firm shall be responsible for any consequences arising thereupon.
- 15) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
- 16) Whenever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
- 17) Whenever the NOC is for abstraction of saline water and the existing wells (s) is/are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
- 18) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
- 19) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines.
- 20) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
- 21) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
- 22) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.
- 23) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
- 24) Proponents, who have installed/constructed artificial recharge structures in compliance of the NOC granted to them previously and have availed rebate of upto 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, shall continue to regularly maintain artificial recharge structures.
- 25) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/Petrochemical, Coal washeries, pharmaceutical, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution as per Annexure III of the guidelines.
- 26) In case of new infrastructure projects having ground water abstraction of more than 20 m<sup>3</sup>/day, the firm/erity shall ensure implementation of dual water supply system in the projects.
- 27) In case of infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.
- 28) In case of coal and other base metal mining projects, the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.
- 29) The NOC issued is conditional subject to the conditions mentioned in the Public notice dated 27.01.2021 being which penalty/EC/cancellation of NOC shall be imposed as the case may be.
- 30) This NOC is issued subject to the clearance of Expert Appraisal Committee (EAC) (if applicable).

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)

## MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701		Kalpataru Point, 2 <sup>nd</sup> - 4 <sup>th</sup> Fl.
Fax: 24024068 / 24023516		Opp. Cine Planet Cinema,
Website: <a href="http://mpcb.gov.in">http://mpcb.gov.in</a>		Near Sion Circle, Sion (E)
E-mail: <a href="mailto:mpcb@vsnl.net">mpcb@vsnl.net</a>		Mumbai-400 022.

**RED/LSI**

Consent No: *BO/JD (APC)/UAN No.74295/O/CC-1002000823* Date: 15/02/2020

To,  
**M/s. Dunung Industries Pvt. Ltd.,**  
 (Formerly M/s Preetam Enterprises)  
 S. No. 386/1, 387/1, 388/1, 388/2, 387/2,  
 Vadgaon, Tal- Hatkanangale, Dist - Kolhapur.  
**Subject: Consent to Operate under RED category.**  
**Ref: Minutes of CC meeting held on 13.01.2020**

**Your application Dated: 1.06.2019.**

**For: Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 5 of the Hazardous Wastes (M, H & T-M) Rules 2008 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:**

1. The consent to Operate is granted for a period upto 30.11.2021.
2. The actual capital investment of the industry is Rs.- 33.31 Crores, as per certificate issued by Chartered Accountant (Existing Rs.- 28.38 Crore+ Expansion Rs.- 4.93 Crore).
3. The Consent is valid for the manufacture of -

Sr. No.	Product Name	Maximum Quantity
1	C. I. & S.G. Iron Casting	2000.0 MT/M

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr. no.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1.	Trade effluent	5.0	As per Schedule -I	100 % Recycled/ Reused within process.
2.	Domestic effluent	12.0	As per Schedule -I	On land

5. **Conditions under Air (P&CP) Act, 1981 for air emissions:**

Sr. No.	Description of stack / source	Number of Stack/s	Standards to be achieved
1	Induction Furnaces (3 Nos.)	01	As per Schedule -II
2	Sand Plant	01	As per Schedule -II
3	Knock Out	01	As per Schedule -II
4	Sand Blasting Machine	01	As per Schedule -II
5	DG Set (200 KVA)	01	As per Schedule -II
6	Maus Robotic Fettling Machine	01	As per Schedule -II
7	Paint Booths (2 Nos.)	01	As per Schedule -II
8	Tumb Blast Machines (2 Nos.)	01	As per Schedule -II
9	Shot Blasting Machine (1 No.)	01	As per Schedule -II
10	Robotic Fettling Maus Machine (4 Nos.)	01	As per Schedule -II
11	Core Shooter Machine (1 No.)	01	As per Schedule -II

M/s. Dunung Industries Pvt. Ltd. (Formerly M/s Preetam Enterprises), SRO Kolhapur,  
 UAN No. 74295

## 6. Conditions about Non Hazardous Wastes:

Sr. No	Type Of Waste	Quantity & UoM	Disposal
1	Scrap	1650.0 MT/A	At Authorized land filling site
2	Burnt/Waste Sand	2600.0 MT/A	At Authorized land filling site
3	Cyclone Dust	200.0 MT/A	At Authorized land filling site
4	Fine Dust	100 MT/A	At Authorized land filling site

## 7. Conditions under Hazardous Waste (M, H &amp; T M) Rules, 2008 for treatment and disposal of hazardous waste:

Sr. No	Type Of Waste	Category	Quantity	UOM	Treatment	Disposal
1	Chemical sludge from WWT	35.3	0.1	MT/M	Landfilling after treatment	CHWTSDF
2	Discarded containers/ barrels/ liners	33.1	800	Nos/M	Recycle	Authorized Recyclers/ Reprocessor
3	Wastes/Residues containing oil	5.2	100	Kg/M	Incineration	CHWTSDF
4	Wastes/ Residues	21.1	0.25	MT/M	Incineration	CHWTSDF
5	Used/Spent Oil	5.1	500	Lit./M	Recycler	Authorized Recycler/ Reprocessor

8. This Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.
10. This consent is issued with the overriding effect on earlier consent issued by the Board vide Consent No.BO/JD(APC)/EIC No.KP-18262-16/O/CC-1704000444, dated 11/04/2017.

(E. Ravendiran, IAS)  
Member Secretary

## Received Consent fee of-

S.No.	Amount	Transaction/DR. No.	Date
1	Rs.15,000/-	TXN1908001079	19/08/2019
2	Rs.15,000/-	TXN1912002015	23/12/2019

## Copy to:

1. Regional Officer -Kolhapur and Sub-Regional Officer-Kolhapur, MPCB, they are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Mumbai.
3. CC/CAC desk- for record & website updation purposes.

Schedule-ITerms & conditions for compliance of Water Pollution Control:

- 1) A) As per your application, you are proposed to provide the Effluent Treatment Plant (ETP) with the design capacity of 15.0 CMD.
- 2) B) Trade Effluent Treatment: The applicant shall provide comprehensive treatment system consisting of primary / secondary and/or tertiary treatment as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of the treated effluent to the following standards:

Sr.No.	Parameter		Limits
1	pH	Between	5.5 to 9.0
2	Oil & Grease	Not to exceed	10 mg/l
3	Suspended Solids	Not to exceed	100 mg/l.
4	BOD 3 days 27 Deg. C.	Not to exceed	100 mg/l.
5	COD	Not to exceed	250 mg/l.
6	TDS	Not to exceed	2100 mg/L
7	Iron (as Fe)	Not to exceed	3.0 mg/l.
8	Copper (as Cu)	Not to exceed	3.0 mg/l.

- C) The treated effluent shall be 100 % Recycled/Reused within the process. There shall not be any discharge outside industry's premises.

- 2) A) As per your consent application, you are proposed to provide Sewage Treatment Plant (STP) of 15.0 CMD capacity.

- B) The Applicant shall operate the existing sewage treatment plant to treat the sewage so as to achieve the following standards/ prescribed under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

(1)	Suspended Solids	Not to exceed	100 mg/l
(2)	BOD 3 days 27°C	Not to exceed	30 mg/l.

- C) The treated effluent shall be utilized for planation /gardening purpose only.

- 3) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.
- 4) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 5) The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1974 and provisions as contained in the said Act.

Sr. no.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	56.00
2.	Domestic purpose	14.5
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	87.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	5.00
5	Agriculture/gardening	0.00

- 6) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act,1986 and rule made there under from time to time.

Schedule-II.

Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you are proposed to provide the Air pollution control (APC) system and to observe the following fuel pattern-

Sr. No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	SO <sub>2</sub> Kg/Day
1.	Induction Furnaces (2 Nos.)	Cyclone Separator/Cassette type dust collector	18.0	Electricity	---	---
2.	Sand Plant	Cassette type dust collector	28	Electricity	--	--
3.	Knock Out Plant	Cassette type dust collector	18	Electricity	--	--
4.	Shot Blasting	Bag type dust collector	18	Electricity	--	--
5.	DG Set (200 KVA)	Acoustic Enclosure	4.0	Diesel	30.0	Lit./Hr.
6.	Maus Robotic Fettling Machine	Cassette type dust collector	19.0	Electricity		
7.	Paint Booths (2 Nos.)	Water Curtain	18.0	Electricity	---	---
8.	Tumb Blast Machines (2 Nos.)	Cyclone Separator/Bag Filter/dust collector	18.0	Electricity	---	---
9.	Shot Blasting Machine (1 No.)	Cyclone Separator/Cassette type dust collector	18.0	Electricity	---	---
10.	Robotic Fettling Maus Machine (4 Nos.)	Cyclone Separator/Cassette type dust collector	18.0	Electricity	---	---
11.	Core Shooter Machine (1 No.)	Amine Scrubber	18.0	Electricity	---	---

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time / Environmental Clearance / CREP guidelines. (Concern section shall mention specific control equipments)
3. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the standards:
- (i) SPM/TPM Not to exceed 150 mg/Nm<sup>3</sup>
4. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof, alteration, or replacement alteration well before its life come to an end or erection of new pollution control equipment.
5. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

Schedule-III  
Details of Bank Guarantees

Sr. No.	Consent	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent to Operate	Rs. 5.0 Lakhs	15 Days	Compliance of Consent conditions	Continuous	31.04.2022

Maharashtra Pollution Control Board

Schedule-IVGeneral Conditions:

- 1) The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2) Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
- 3) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 4) Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
- 5) The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
- 6) The firm shall submit to this office, the 30th day of September every year , the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- 7) The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the HW(MH&TM) Rules 2008, which can be recycled/processed/reused/recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc should go for that purpose, in order to reduce load on incineration and landfill site/environment.
- 8) The industry should comply with the Hazardous Waste (M,H & TM) Rules, 2008 and submit the Annual Returns as per Rule 5(6) & 22(2) of Hazardous Waste (M,H & TM) Rules, 2008 for the preceding year April to March in Form-IV by 30<sup>th</sup> June of every year.
- 9) An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- 10) The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent
- 11) Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act,1981 and Environmental Protection Act,1986 and industry specific standard under EP Rules 1986 which are available on MPCB website([www.mpcb.gov.in](http://www.mpcb.gov.in)).
- 12) Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- 13) Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
- 14) The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control

system. A register showing consumption of chemicals used for treatment shall be maintained.

15) Conditions for D.G. Set

- a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use
  - f) D.G. Set shall be operated only in case of power failure.
  - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - h) The applicant shall comply with the notification of MoEF dated 17.05.2002 regarding noise limit for generator sets run with diesel
- 16) The industry should not cause any nuisance in surrounding area.
- 17) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- 18) The applicant shall maintain good housekeeping.
- 19) The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31<sup>st</sup> March of the year and number of trees planted by September end.
- 20) The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
- 21) The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
- 22) The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
- 23) The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
- 24) The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
- 25) The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dt. 16.11.2009 as amended.

R/L

MAHARASHTRA POLLUTION CONTROL BOARD

Sub-Regional Office, Kolhapur

Udyog Bhavan,  
Near Collector Office,  
Kolhapur-416003.

INSPECTION REPORT

Name & Address of the Industry

Date: 25/08/2021  
:- M/S Durgam Industries Pvt. Ltd.  
S.No. 386/1, 387/1, 388/1, 388/2, 387/2  
Sudhakar, Tal. Hatkarnagale Dist. Kolhapur

Date of Commissioning

:- 2015

Name of the Director/Partner

:- Preetam Durgam

Contact details

:- Ph. Mob. No. 988190990  
E-mail: support@durgamindustries.in

Person Contacted

:- S. B. Sajani, Asst. HR Manager 9881908375  
Deepak Patil, Factory Manager - 9881907121

Validity of Consent Status

:- Valid up to 30/11/2021 (2-3-31 cr)

Production Details

Product Name	Quantity (As per Consent)	Quantity Actual
C.I. & S.I. Iron casting	2000 MT/M	800 MT/M

Water & Waste water aspect

Consumption M3/d	Industrial		Domestic
	Process	Cooling	
As per Consent	92.0	56	14.0 14.5
Actual	80.0	56	14.5
Effluent Generation in M3/d	Industrial		Domestic
	Process	Cooling	
As per Consent	5.0	-	12.0
Actual	2.0	-	14.0
Treatment System Provided (Capacity):-	Primary & Tertiary effluent treatment plant		STP
Disposal	Re-use		Landfill

Disposal as per Consent: - Indl. Yes/No

Domestic: Yes/No.

Operation & Maintenance: Indl. Poor Average Good

Domestic: Poor Average Good

Last JVS Details

:- Date of Collection

Payment: - Yes/No

Amount:

Payment Date:

Air Pollution Aspects

Source	Process/Fuel Burning	Fuel	Quantity/Unit	Pollutants	Control Equipment Installed
Industrial furnace - 3 nos		Electricity			Fume extracting dust filters - 18
Sand plant - 1					25 dust collector
Knock out - 1					dust collector - 15
Sand Blasting					Bag dust collector - 18
14. 200 Hops					- 4 collector - 13
Paint booth					
Sand Blasting - 1					

\* Paint Studio (Northam Main) - CHW 202 14604 28/4/21

**Hazardous Waste Management (Last consent Details)**

Category No. & Type	Quantity as per consent	Method of disposal as per consent	Last disposal date	Last disposal quantity
353 EPA Sludge	0.1 MT/y	CHW 202	—	—
351 (a) caustic (concentrated)	800 kg/y	Auth. Recycle	—	—
52 - Waste Residue (con. oil)	100 kg/y	CHW 202	—	—
211 - Waste & Residue	0.25 kg/y	CHW 202	—	—
59 used/spent oil	500 kg/y	Auth. Recycle	—	—

**Non Hazardous Waste Management**

Name of Waste	Quantity as per consent	Method of disposal as per consent	Last disposal date	Last disposal quantity
Sludge	1650 kg/y	Soil Land fill		
Quarry/West Sand	200 kg/y	Authorized land fill		
General dust	200 kg/y	—		
Fine dust	100 kg/y	—		

**Tree Plantation**

Total plot area in sq.m.	BUA in sq.m.	Green Belt area sq.m	Plantation Done in No.	Proposed Plantation
2150	450	—	700	100

**Statutory Submissions**

Cess Returns : - Submitted up to: — Paid up to: —  
 Hazardous waste Annual Returns: - Submitted up to: 30/6/21 Paid up to: —  
 Environment Statement Report : - Submitted up to: 29/09/2020 Paid up to: —  
 Previous Legal Action : - Submitted up to: 25/8/2020

Action Initiated Date: —  
 Specific Compliance: —

CREP Compliance: - Unit falls under CREP Guidelines: Yes / No

**Bank Guarantee Details**

BG Imposed : Yes / No  
 BG Imposed against : Consent / Directions  
 Number (Only for Directions) : —

BG Imposed for	BG Submitted	BG No.	Date	Validity
5.0 Consent condition	✓	0360/00000610	21/11/2019	20/11/2024

**Additional Information**

- \* As per visit schedule industry visited for checking compliance of consent conditions. During the visit industry was found in operation, engaged in only 7 C.I & S.B. capacity, proved up quantity is 125 tons consented quantity.
- \* As per consent unit has generally 5.0 cons incl. effluents & provided for 2.0 cons capacity effluents treatment plant, comprising collection tank, sett tank, ASP, ACP & S.B.
- \* During the visit EPA was found not in operation. official of the unit for EPA operating once in a week S.B found empty, not found H<sub>2</sub>O in it. TSS collected from settling tank, it is clear water, maybe store tap water in settling tank.
- \* Unit having 3 Inducton furnace all connected to 1 common stack fume extraction system provided to furnaces, but fumes observed in & around the unit during the visit.
- \* Unit has provided dust collector to sand blasting, shot blasting, dust collector found not work and dust observed everywhere in the factory.

Industry's Representative

FO/SRO/RO

- \* Unit has provided STP, but found not in operation and contaminated water found stagnant in huge quantity near STP. Gas collected from STP outlet.
- \* Unit has disposed 11.2 lit. spirit waste 1400 kg to CHWTRAD on 28/08/2021. But generation quantity & disposal details of hazardous waste category no. 35.3, 35.1, 5.2, 21.1 & 5.1 not available with the official of the unit. & also it not found stored anywhere within the factory.
- \* Board has imposed Bank Guarantee of \$ B. 50 lacs towards compliance of consent conditions, but unit has not complied the consent conditions.

  
 25/8/21  
 Dweepak Patil

  
 (Santosh Sajane)

Atulay  
 25/08/2021  
 (A.M. Jadhav)

**MAHARASHTRA POLLUTION CONTROL BOARD**  
**REGIONAL OFFICE, KOLHAPUR.**

<p>Tel. No. (0231) 2652952, 2660448 Fax No. (0231) 2652952. E-mail: <a href="mailto:rokcolhapur@yahoo.com">rokcolhapur@yahoo.com</a></p>	 <p align="center">"Your Service is Our Duty"</p>	<p>Udyog Bhavan, Near Collector Office, Kolhapur - 416 003. Website:<a href="http://mpcb.mah.nic.in">http://mpcb.mah.nic.in</a></p>
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MPCB/RO/KOP/SCN/ 2109150005

Date:15.09.2021.

To,  
M/s. Dunung Industries Pvt. Ltd.  
Gat No. 388, A/p Kasaba Vadgaon,  
Tal. Hatkanangale, Dist. Kolhapur,

**Sub: Show Cause Notice for Closure Directions** under section 33 A of Water (Prevention & Control of Pollution) Act, 1974, 31 A of Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (M, H & T) Rules, 2008 as amended.

**Ref:** 1. Proposed Directions dated 02.08.2019.  
2. Visit of Board officials on 25.08.2021,  
3. Proposal submitted by SRO Kolhapur.

**WHEREAS** you are operating your industry in 'Pollution Prevention Area' declared under Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (M & TM) Rules, 2008 as amended.

**AND WHEREAS** it was obligatory on your part to obtain valid consent from the Board and to provide adequate water and air pollution control devices, so as to prevent any sort of pollution in the surrounding area and to achieve the standards laid down under the provision of Environment (Protection) Act 1986.

**AND WHEREAS**, Board Officials visited your unit on 25.08.2021 to investigate the Compliance of your unit and observed following non compliances.

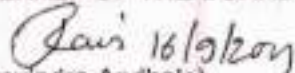
1. During the visit ETP was found not in operation.
2. You have has not made any provision to reuse the treated effluent and may be disposing it within premises.
3. You have provided 2 small SDB, which were found empty.
4. During visit not found H.W. (ETP Sludge) any were within industry premises.
5. During visit, it was observed that colourless and clear water/ may be stored tap water in settling tank.
6. During visit huge fume/smoke observed in the unit instead of provision of fume extraction system to furnace.
7. Sand Blasting section & Shot blasting section and other section found with torn, dust came out for the bags and found laying every were within factory premises.
8. The provided STP was found not in operation, domestic and other water mixed and found stagnant near STP. It seems that you were disposing untreated effluent within factory premises.
9. You have generated Hazardous waste, i.e. paint waste 1460 Kg which was disposed to CHWTSDF on 28/04/2021. paint waste, paint containers. However generation quantity and disposal details not incorporated in the consent.

10. During visit generation quantity and disposal details of Hazardous waste Cat. No. 35.3, 33.1, 5.2, 21.1 and 5.1 not available with the factory Official of the unit, also not found stored/kept any were within factory premises.
11. You have not provided isolated Hazardous waste and Non Hazardous waste storage facility.
12. You have stored/ dumped Mixed waste, such as oil contaminated waste, plastic waste, paint waste, packing material within premises in unscientific manner.

**NOW, THEREFORE** in exercise of the powers conferred upon me under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974 & 31A of the Air (Prevention & Control of Pollution) Act, 1981, I, Ravindra Andhale, i/c. Regional Officer of the Board at Kolhapur hereby directed you to show cause as to why your unit shall not be closed down under the provisions of the Water (P &CP) Act, 1974 & Air (P &CP) Act, 1981 & Hazardous Waste (Management ,Handling & Transboundry Movement) Rules, 2016 as amended and Noise Pollution Rules under Environmental (Protection) Act 1986, which may please be noted.

Your reply/ objection should reach this office within 7 days time after receipt of this letter. Failure to this, it will be assumed that you have nothing to say and closure direction will be issued under the provision of Environmental Laws, which may please be noted.

FOR AND ON BEHALF OF THE BOARD

  
(Ravindra Andhale)  
Regional Officer,

Maharashtra Pollution Control Board

Copy submitted for favour of information to:

1. The Member Secretary, M.P.C. Board, Mumbai.
2. Joint Director (WPC), M.P.C. Board, Mumbai.

Copy for information:

Law Officer, M.P.C. Board, Mumbai.

Copy to:

Sub-Regional Officer, M.P.C. Board, Kolhapur.

- He is directed to serve the direction to the industry & keep vigil & report the compliance accordingly.



0053  
25 10 2024

To,

The Regional Officer,  
MPC Board, Kolhapur.  
Udyog Bhavan,  
Kolhapur

Sub:- Reply to the Show Cause Letter

Ref:- Show Cause Notice vide No. MPCB/RO/KOP/SCN/2109150005 Dtd. 15.09.2021

Resp. Sir,

With respect to above subject matter, we are submitting point wise reply as below,

Sr. No.	Non Compliances	Reply
1	During the visit ETP was found not in operation.	Our ETP is batch type ETP and we are operating it as and when effluent generate.
2	You have not made any provision to reuse the treated effluent and may be disposing it within premises.	We have provided treated water tank and we are reusing treated water for our process.
3	You have provided 2 small SDB, which were found Empty.	We have been cleaning the drying bed periodically.
4	During visit not found H.W. (ETP Sludge) anywhere within industry premises.	We have kept at Hazardous Waste storage yard.
5	During visit, it was observed that colorless and clear /may be stored tap water in settling tank.	Colorless and clear water is treated water and stored for reuse in process.
6	During visit huge fume/smoke observed in the unit instead of provision of fume extraction system to furnace.	We have provided fume extraction system followed by cyclone separator with cassette type bag filter with adequate stack. We will take care for proper operation and maintenance of APCS.
7	Sand blasting section & shot blasting section and other section found with torn, dust came out from the bags and found lying every were within factory premises.	To handle the dust generated from the APCS we have provided poly bag. Further we will provide bigger size poly bags and we will take care to remove bags in time.
8	The provided STP was found not in operation, domestic and other water mixed and found stagnant near STP, it seems that you are disposing untreated effluent within factory premises.	Our STP location is down side of our plot and the stagnant water is of rain water. We are operating STP round o clock and treated water is used for gardening with in factory premises.
9	You have generated Hazardous Waste i.e. paint waste 1460 kg. which was disposed to	It is mentioned at section 7. Condition under Hazardous Waste (M,H & TM) Rule 2008 for

Office: 1325 /91, Shivaji Udyamnagar, Kolhapur - 416 008. Ph.: +91-231-2658551, Email: kop@dunungindustries.in

Factory Unit I : Gat No. 640/ B, S. No. 135, Kushire, Post- Pohale, Tal. Panhala, Dist. Kolhapur - 416 229. Ph.: +91-2328-271236, Cell: 9881908367

Foundry Unit II : S. No. 388, At & Post - Peth Vadgaon, Tal. Hatkanangale, Dist. Kolhapur - 416 112. Cell: 9881908886 Email: foundry1@dunungindustries.in

Email: kushire@dunungindustries.in Website: www.dunungindustries.in

*Cyclone*

*Shiv Harbale*

*Visit, visit*

*The cyclone*

*STP*

*SR(K)*

*25/10/24*




	CHWTSDf on 28/04/2021, paint waste, paint containers. However generation quantity and disposal details not incorporated in the consent.	treatment and disposal of H.Z. Sr. No.2 Cat. 33.1 (Discarded Containers and Barrels/liners. Sr. No.4 Cat- 21.1 Waste/Residue in our consent vide no BO/JD (APC)/UAN NO.74295/O/CC/200200823 Dtd. 15/2/2020
10	During visit generation quantity and disposal details of Hazardous waste Cat. No. 35.3, 33.1, 5.2, 21.1 and 5.1 not available with the factory official of the unit, also not found stored/kept anywhere within factory premises.	We have obtained CHWTSDf membership and disposing hazardous waste regularly. We have provided separate store for the storage of hazardous waste and we will store hazardous waste at the designated area. Details of generation and disposal of H.W. we have submitted H W returns. Further we will ensure you that we will keep all record updated.
11	You have not provided isolated Hazardous and Non hazardous waste storage facility.	We have provided isolated storage yard for Hazardous and non hazardous waste. The photographs are attached herewith for your reference.
12	You have stored/ dumped mixed waste, such as oil contaminated waste, plastic waste, paint waste, packaging material within premises in unscientific manner.	We will segregate the waste and keep the waste under shed.

In view of above, we are requesting herewith to consider our reply positively and do not initiate any legal action against us. Further as a law abiding citizen, we will assure you that we will comply all legal compliances in time to improve our environmental practices and begging for your favor.

Regards,

For Dunung Industries Pvt. Ltd,

  
Authorized Signatory.

Encl- 1. Photographs of Hazardous & Non- Hazardous waste storage Yard.

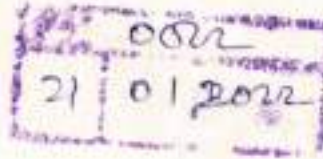






Date - 19.01.2022

To,  
The Regional Officer,  
Udyog Bhavan, MPC Board,  
Kolhapur.



Sub: - Personal Hearing on 18.01.2022 at 12.05 P.M.

Ref: -1. Show cause Notice for closure Directions dated 15.09.2021  
2. Office Notice approved by competent authority.

Resp. Sir,

With reference to above subject, we have attended the personal Hearing on 18.01.2022. Note the following points are discussed.

1. The reply for inspection report dtd 18.09.2021, Herewith attached reply to notice along with the action taken.
2. The Show cause Notice dtd. 15.09.21 (Ref No MPCB /RO/KOP/SCN/2109150005), for which Dunung Industries Pvt. Ltd. has given reply dtd 21.10.2021 & following explanation given during hearing ---
  - a. Our ETP is batch type ETP & we are operating it as an when effluent generated. & After this process treated water is reused for painting process, we made a provision of underground tank for water storage. (Attached herewith operational checklist for ETP photocopy)
  - b. We have made proper arrangement for Storage of Hazardous waste category wise. (Photograph of Hazardous waste storage yard attached here) and as per defined frequency we send it for disposal to Maharashtra Enviro Power Ltd.
  - c. In Melting section area, we have installed Fume Extraction system followed by cyclone separator with cassette type dust collector. (Photographs attached)
3. To have a better provision and avoid the fine dust spreading we have installed enclosed canopy fabricated shed which had provision to fill dust in trolley inside this shed hence there is no more chances to spared dust in premises (photographs attached)
4. We made a proper concrete road near STP plant for easily access (photographs attached)

Considering our above sincere efforts, we are requesting herewith please don't take any legal action against us.

Thanking You,

Regards,

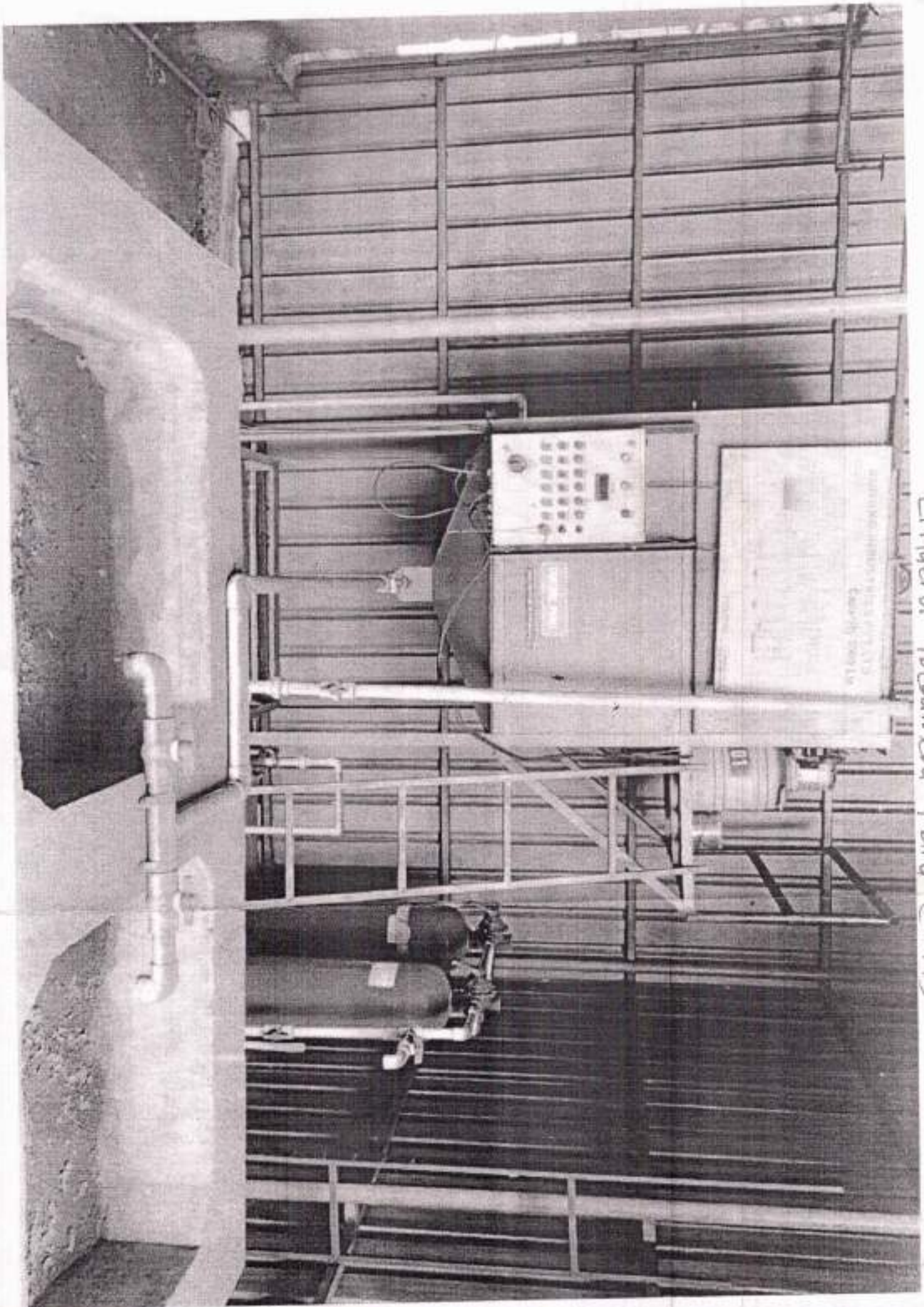
For Dunung Industries Pvt. Ltd.

Mr. Pritam Dumung.  
Director.

*Shri Harbad Fo*

Enclosed Photocopies.

*SROCK*  
*21/01/2022*



Effluent Treatment Plant (ETP)

EFFLUENT TREATMENT PLANT  
OPERATIONAL CHECK LIST

Date  
4/01/2022

Time 9.45 am

GENERAL OUTLINE FOR INSPECTION

Operational and Preventive Maintenance	Frequency						
	Daily	Weekly	Monthly	3 Mo	6 Mo	Yearly	As Necessary
<b>1 EFFLUENT TREATMENT FACILITIES SURVEY FOR THE FOLLOWING CONDITIONS:</b>							
Plant Area		✓					
a. Check fence damage		✓					
b. Check plant area		✓					
a. Check discharge outlet		✓					
c. Conditions noted by odor and black color		✓		No any damage			
g. Fence damage		✓					
<b>2 PRETREATMENT</b>							
a. Clean inlet, screens, and properly dispose of trash		✓					
b. Check inlet flow		✓					
c. Remove and dispose of rags and accumulation from comminutor and bar screen		✓					
e. Observe flow		✓					
<b>3 PUMP STATIONS</b>							
a. Remove debris		✓					
b. Check pump operation		✓					
c. Clean floats, bubblers, or other control devices		✓		maint team done work			
d. Lubricate pump		✓					
e. Check exhaust fan		✓					
<b>4</b>							
a. Check to see if set correctly		✓					
b. Check electrical controls		✓		maint team			
c. Check control housing		✓					
d. Check for unprotected electrical connections		✓					

Note - ETP Sludge store are in Hazardous Area

operator Name - Sunil Shelaw

Verified

B. Thalye

M.S. Athalye

(System Coordinator)

## EFFLUENT TREATMENT PLANT

### OPERATIONAL CHECK LIST

#### GENERAL OUTLINE FOR INSPECTION

*Time*  
10:00 am

11/01/2022

Operational and Preventive Maintenance	Frequency						As Necessary
	Daily	Weekly	Monthly	3 Mo	6 Mo	Yearly	
<b>1 EFFLUENT TREATMENT FACILITIES SURVEY FOR THE FOLLOWING CONDITIONS:</b>							
<b>Plant Area</b>		✓					
a. Check fence damage		✓					
b. Check plant area		✓					
a. Check discharge outlet		✓					
c. Conditions noted by odor and black color		✓	No any damage				
g. Fence damage		✓					
<b>2 PRETREATMENT</b>		✓					
a. Clean inlet, screens, and properly dispose of trash		✓					
b. Check inlet flow		✓					
c. Remove and dispose of rags and accumulation from comminutor and bar screen		✓					
e. Observe flow		✓					
<b>3 PUMP STATIONS</b>		✓					
a. Remove debris		✓					
b. Check pump operation		✓					
c. Clean floats, bubbleers, or other control devices		✓	maint team done work				
d. Lubricate pump		✓					
e. Check exhaust fan		✓					
<b>4</b>		✓					
a. Check to see if set correctly		✓					
b. Check electrical controls		✓	maint team				
c. Check control housing		✓					
d. Check for unprotected electrical connections		✓					

Note - ETP sludge store in Hazardous waste storage area

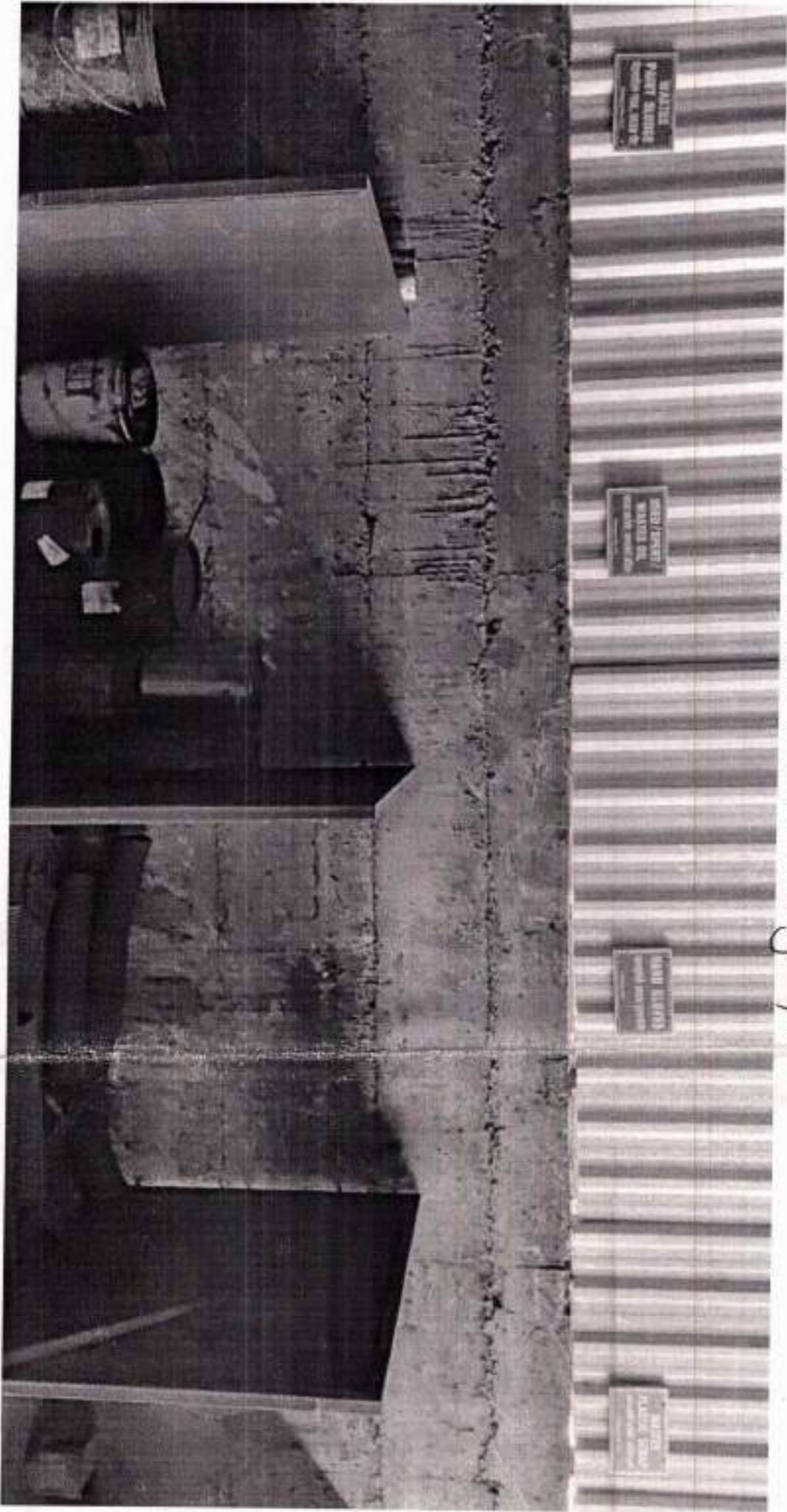
w/proofs - Mr. Sunil. Shelaw

Verified By

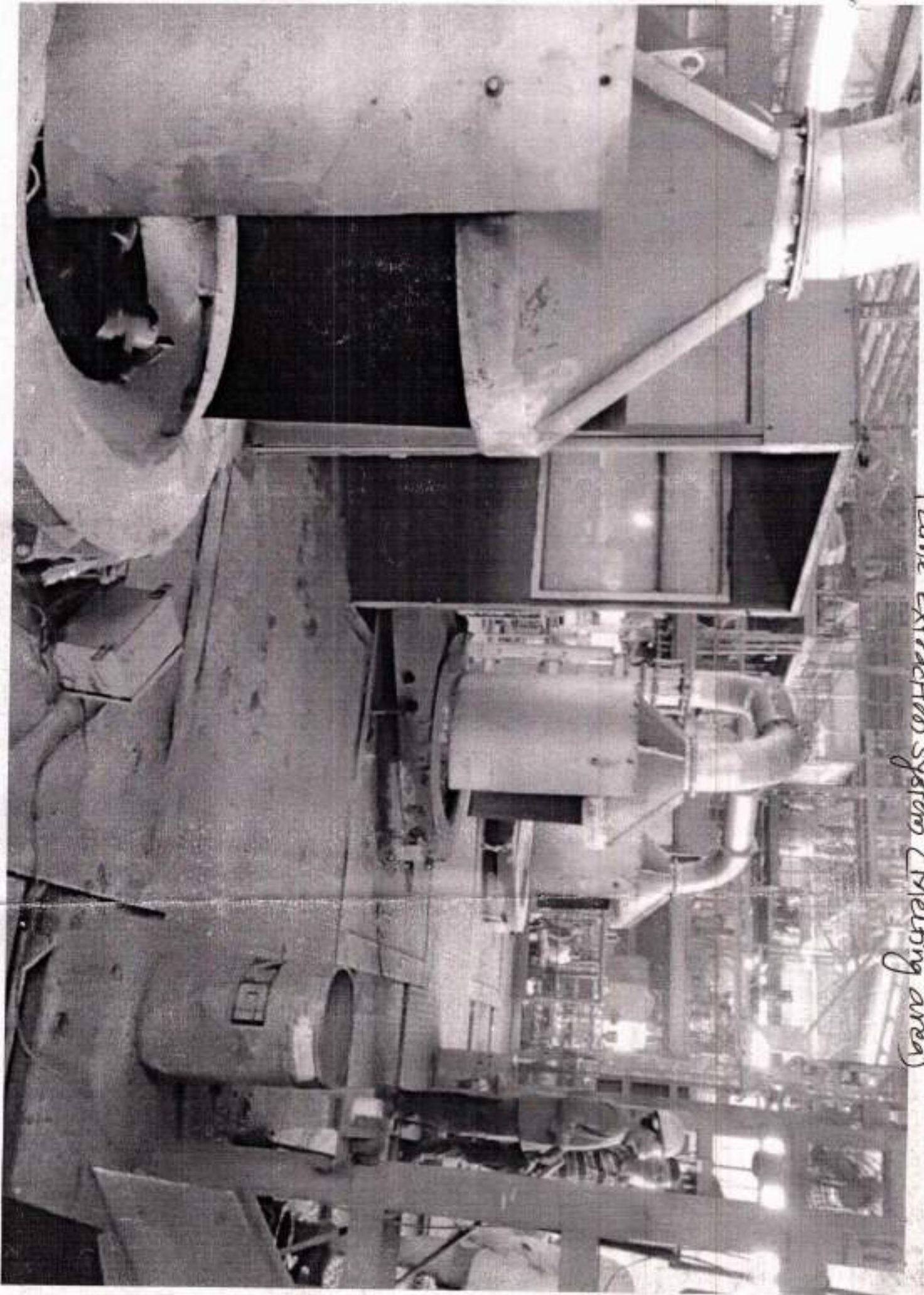
M.S. Athalye

M.S. Athalye

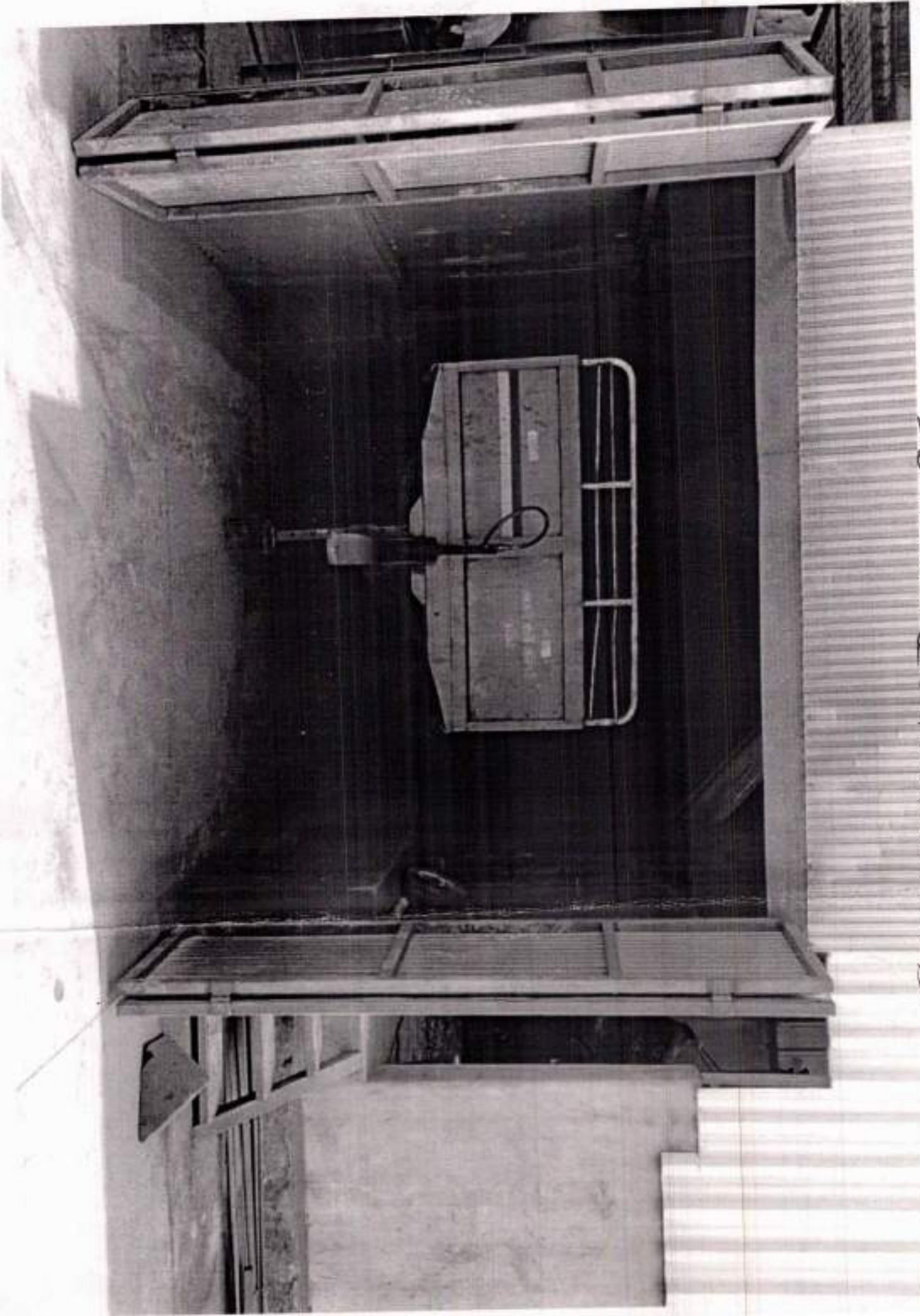
System - Coordinator



\* Hazardous Waste Storage yard



Fume Extraction system (Melting area)



Dust collector (closed fabricated canopy)





Process Flow

A. Sand Plant

B. Core Making

C. Molding

D. Melting

E. Cooling Drum (Knock Out)

F. Degetting

G. Shot Blasting

H. Fetting

I. Shot Blasting

J. Painting (Wherever Req.)

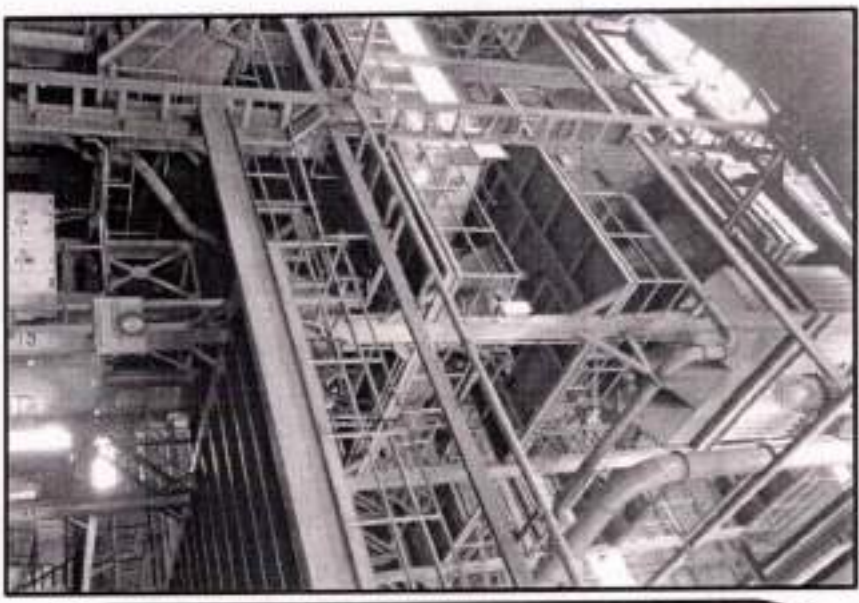
K. Dispatch



**A. Sand Plant -**

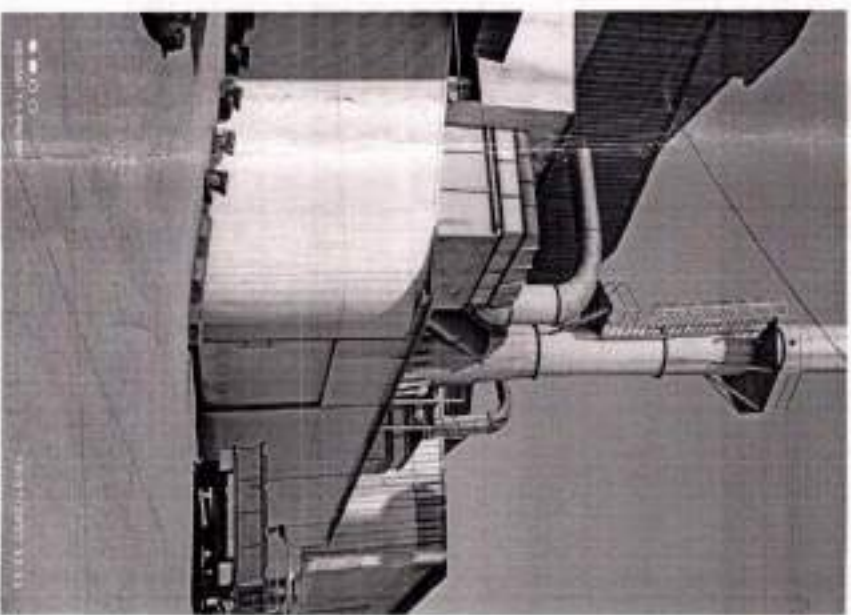
**Automatic Sand Handling System.**

**Details**



- 1. Stack No - 01
- 2. Dust Collector No.-1
- 3. stack height 28 Mtr.
- 4. Cassette type dust collector
- 5. No. of Bags 300
- 6. Suction Capacity - 40000 M3/hr.

**Main Sand Plant Dust Collector & Stack**



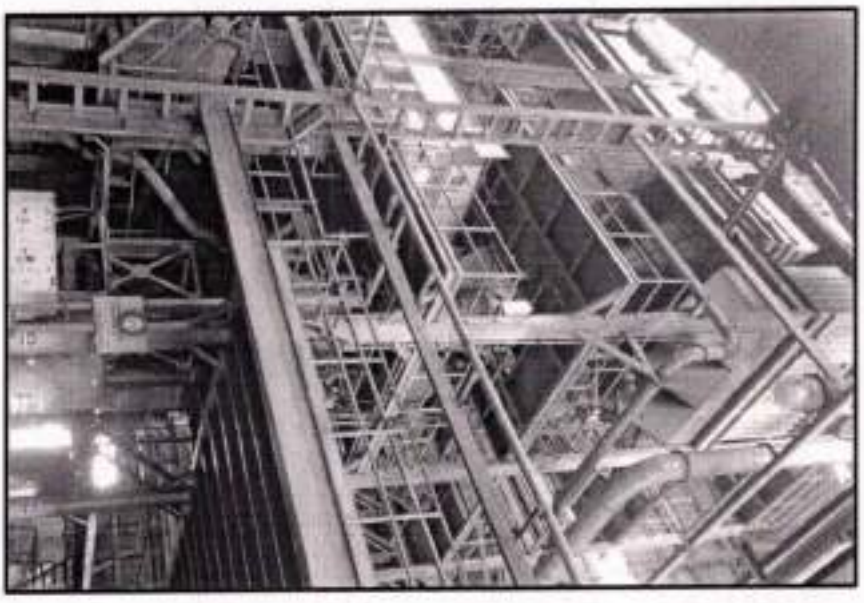
Dust Collector System For dust free atmosphere – At Sand Plant, Cooler & Shake Out



**A. Sand Plant -**

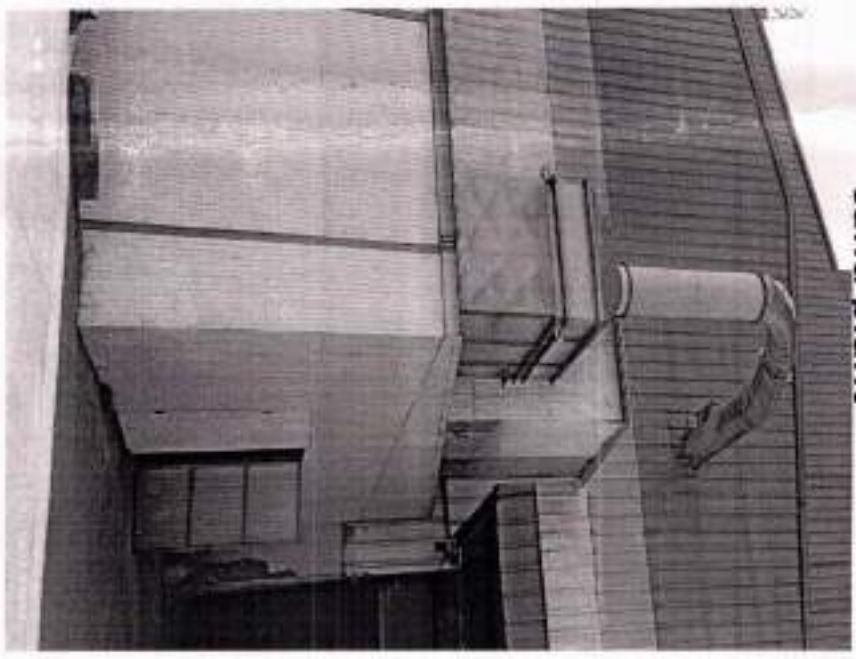
**Automatic Sand Handling System.**

**Details**



- 1. Stack No - 01
- 2. Dust Collector No.-2
- 3. Common Stack height 28 Mtr.
- 4. Cassette type dust collector
- 5. No. Of Bags 150
- 6. Suction Capacity 18000 m3/hr.

**Sand cooler Dust Collector connect to main Stack of sand plant**

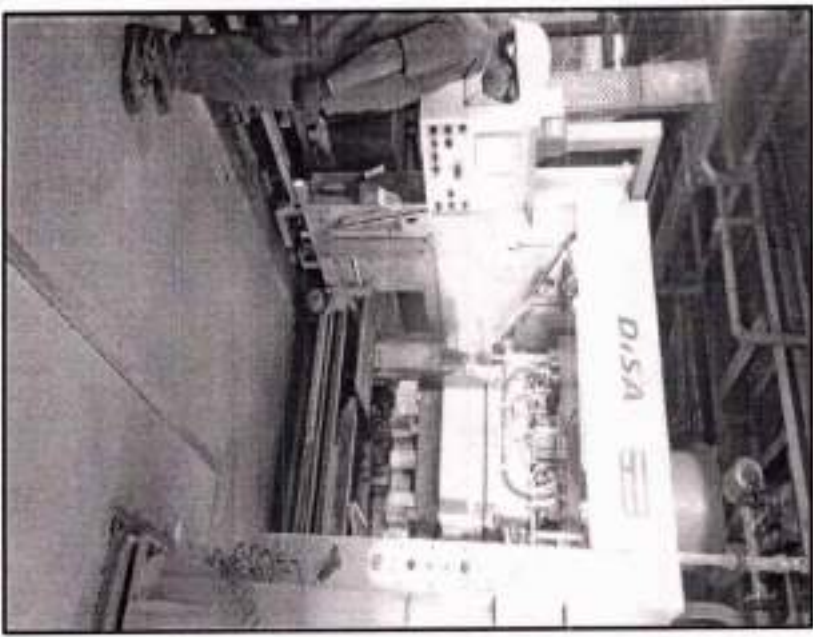


Dust Collector System For dust free atmosphere – At Sand Plant, Cooler & Shake Out



**C. Moulding (HPML)-**

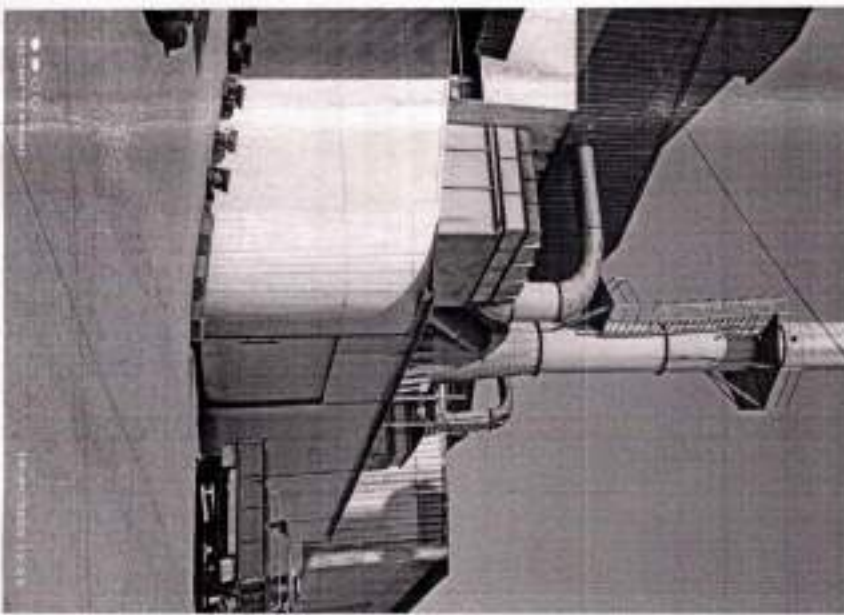
**Moulding Machine**



**Details**

**Sand Plant & Molding Line are commonly connected for Stack No-01**

**Sand cooler Dust Collector & Stack**



Dust Collector System For dust free atmosphere – At Sand Plant, Cooler & Shake Out

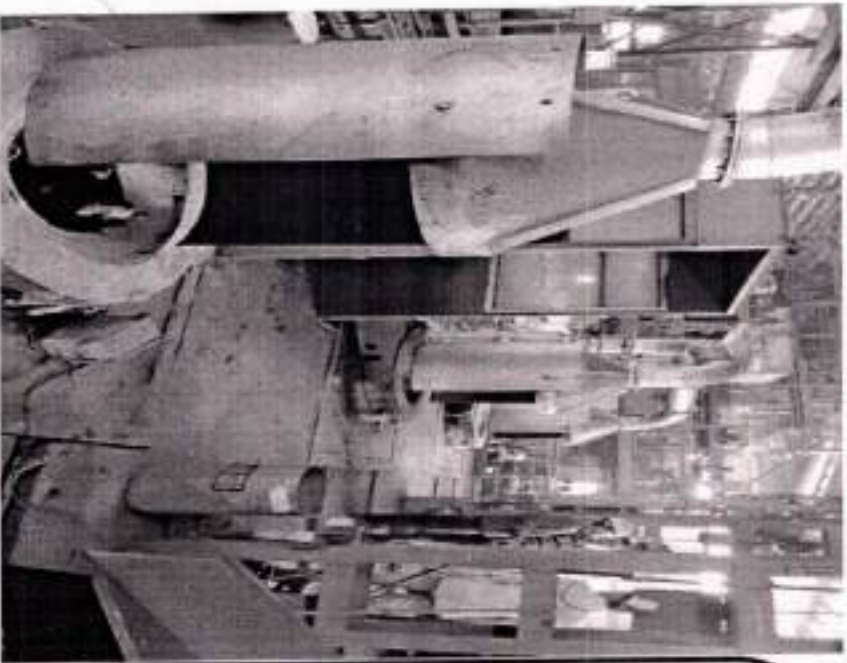


**D. Melting**

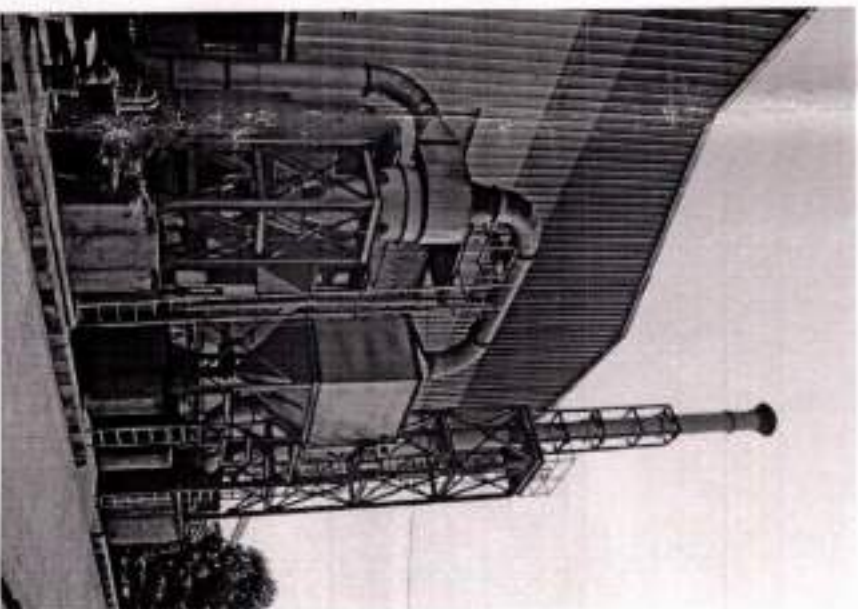
**Fume extraction System  
for Induction Furnace**

**Details**

1. Stack No - 02
2. Dust Collector No.-3
3. stack height 18 Mtr.
4. Cassette type dust collector.
5. No. of Bags 130.
6. Suction Capacity 13000 AM3/hr



**Fume Extraction Stack**

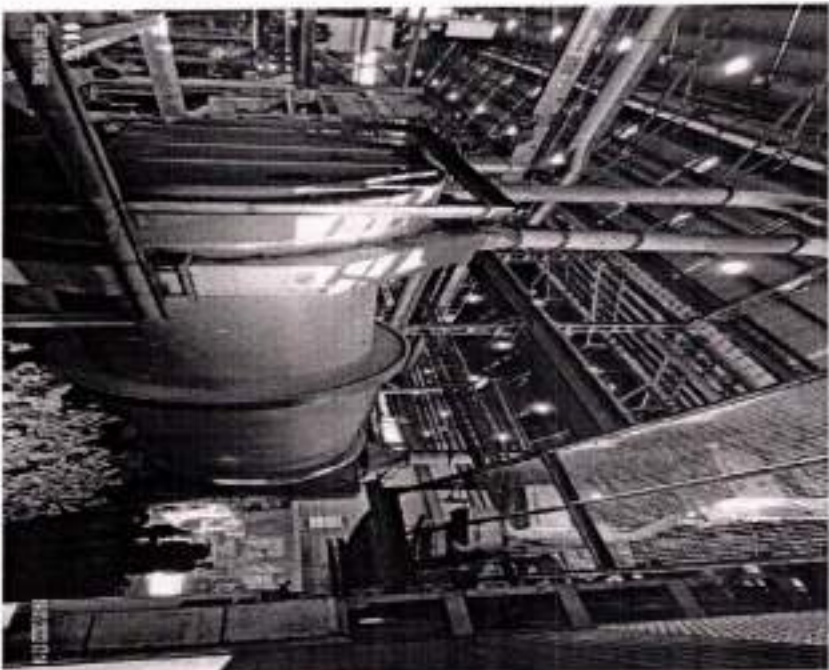


Dust Collector System For dust free atmosphere



## E. Cooling Drum / Knock out

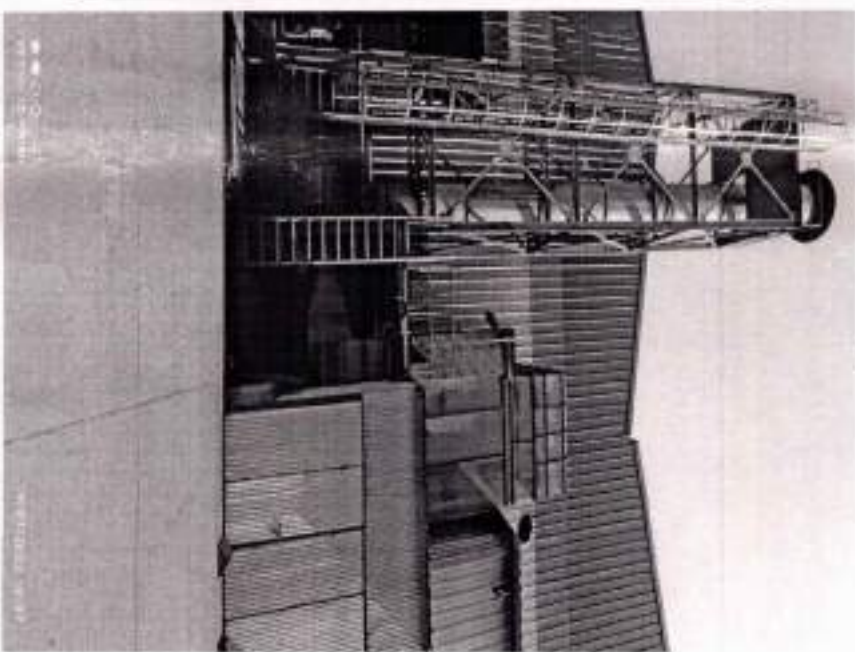
Cooling Drum



### Details

1. Stack No - 03
2. Dust Collector No.-4
3. stack height 20 Mtr.
4. Cassette type dust collector.
5. No. of Bag 330
6. Suction Capacity 47000 m<sup>3</sup>/hr

Stack & Dust Collector for cooling Drum



Dust Collector System For dust free atmosphere



Dunung Industries Pvt Ltd

F. De-getting



Dust Collector System For dust free atmosphere

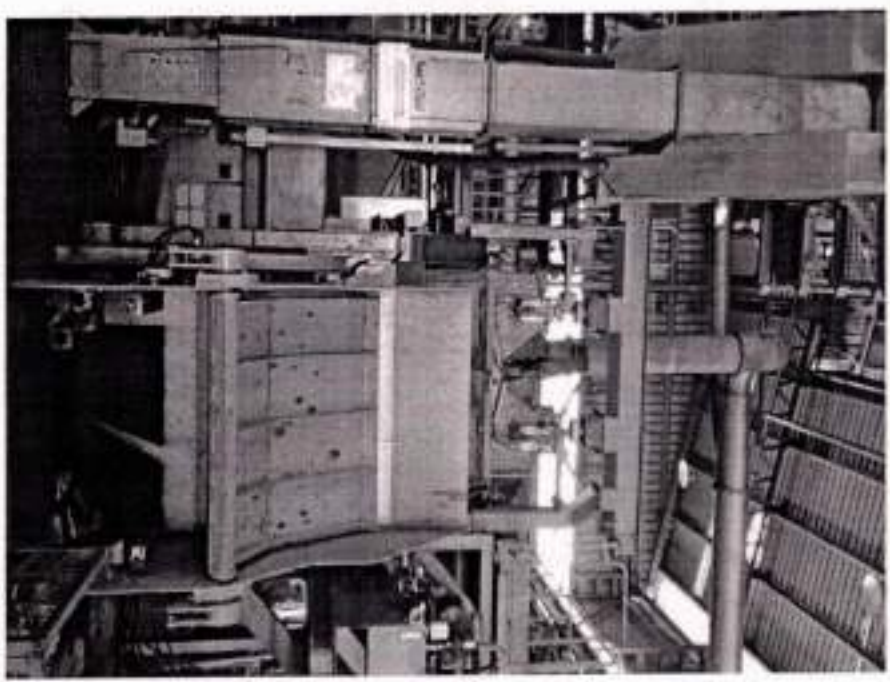
20-Jan-22

TPM – The Prime Mover Towards Excellence



**G. Shot blasting**

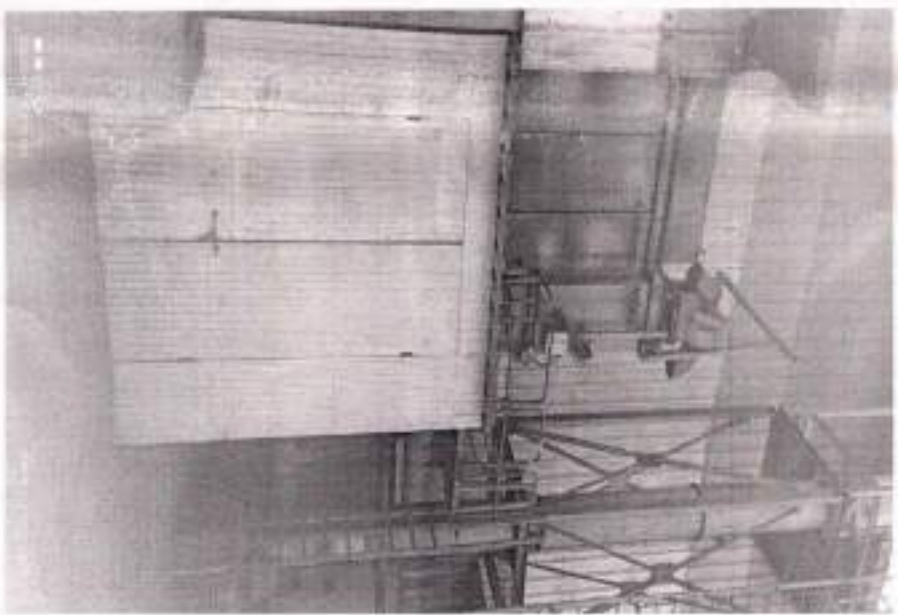
Shot Blasting Machine



Details

- 1. Stack No - 04
- 2. Dust Collector No.5
- 3. stack height 18 Mtr.
- 4. Cassette type dust collector.
- 5. No. of Bags 90
- 6. Suction Capacity 10800 M3/Hr

Stack & Dust Collector

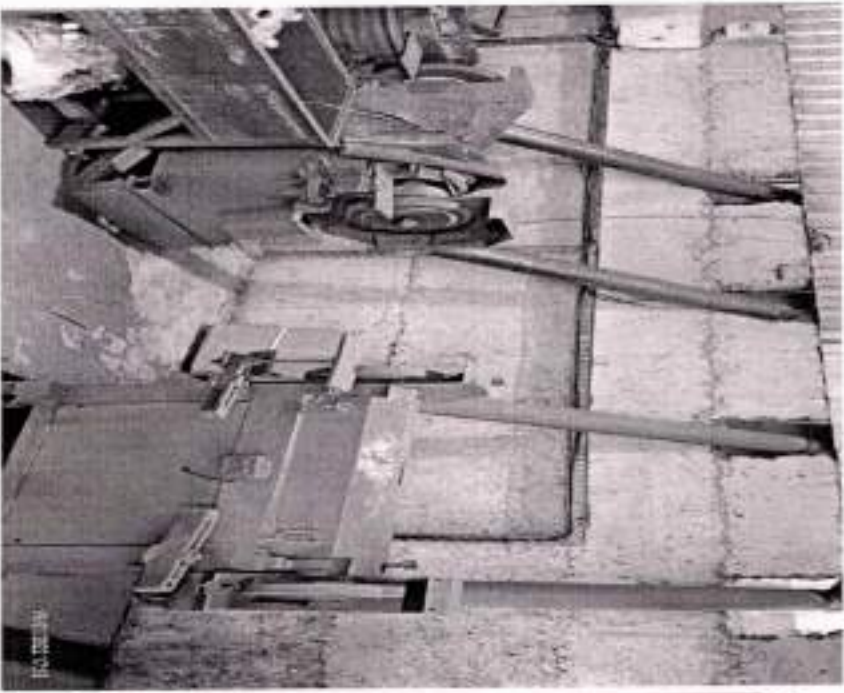


Dust Collector System For dust free atmosphere



H. Fettling

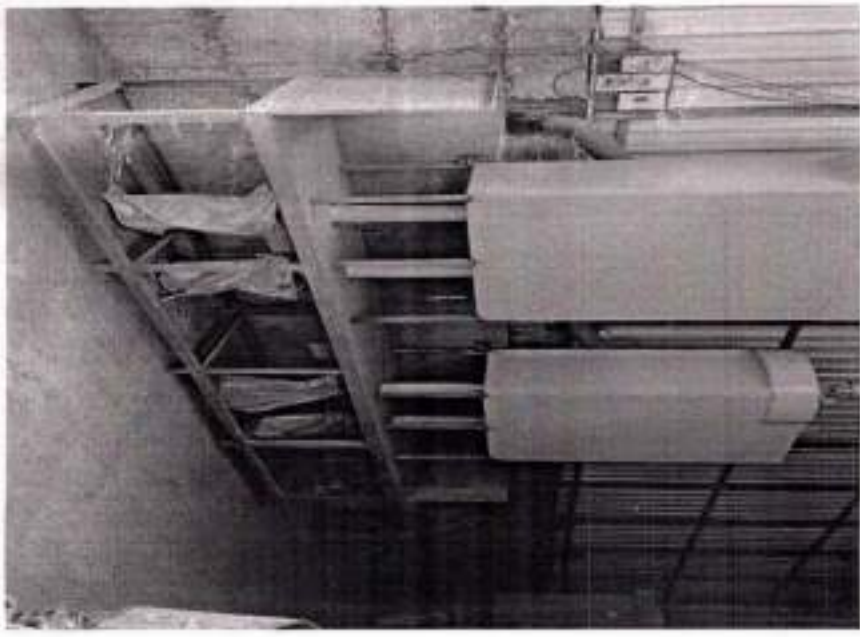
Fettling Machine



Details

- 1. Dust Collector
- 2. suction Blower with Cyclone type Bag filter
- 3. No. of Bags 4
- 4. Suction Capacity 3000 m<sup>3</sup>/hr

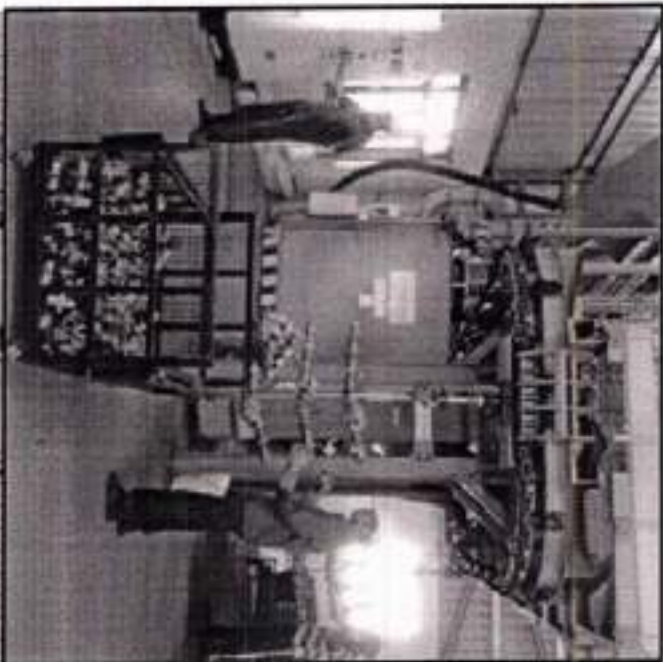
Dust Collector



Dust Collector System For dust free atmosphere



### Shot Blasting Machine



### 1. Fettingling

#### Details

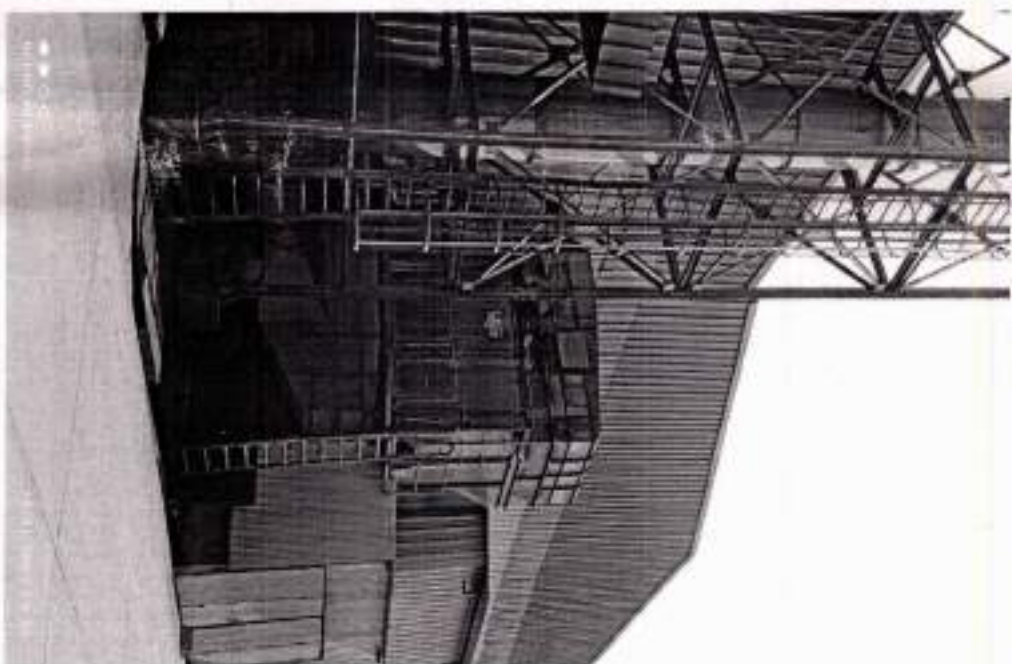
1. Stack No - 05
2. Dust Collector No.-6
3. stack height 18 Mtr.
4. Cassette type dust collector.
5. No. Of Bags 48.
6. Suction Capacity 4800 Am3/hr

#### Tumbles blast Machine

1. Stack No - 07
2. Dust Collector No.-8
3. stack height 18 Mtr.
4. suction Blower With water curtain
5. Suction Capacity 6600 M3/hr

Dust Collector System For dust free atmosphere

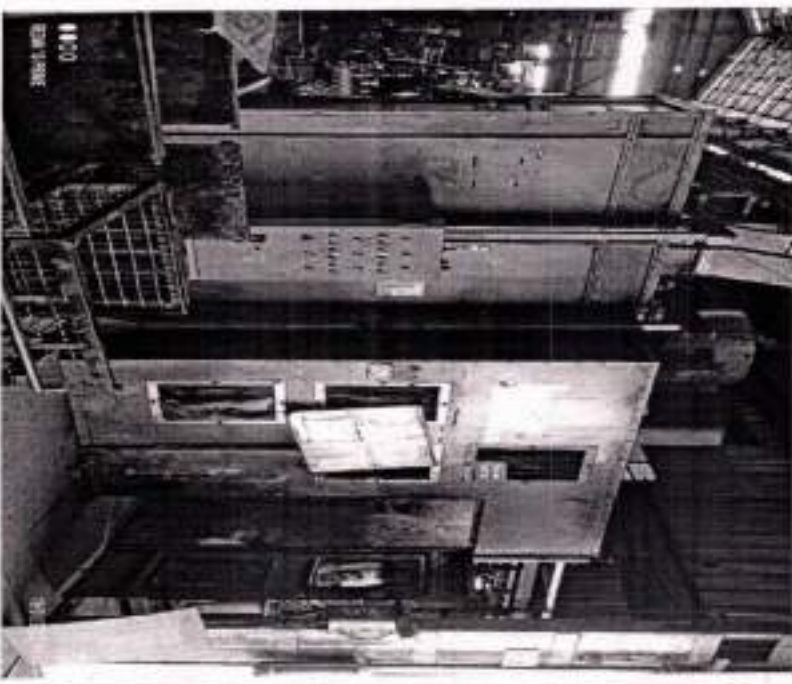
### Stack & Dust Collector





J. Painting

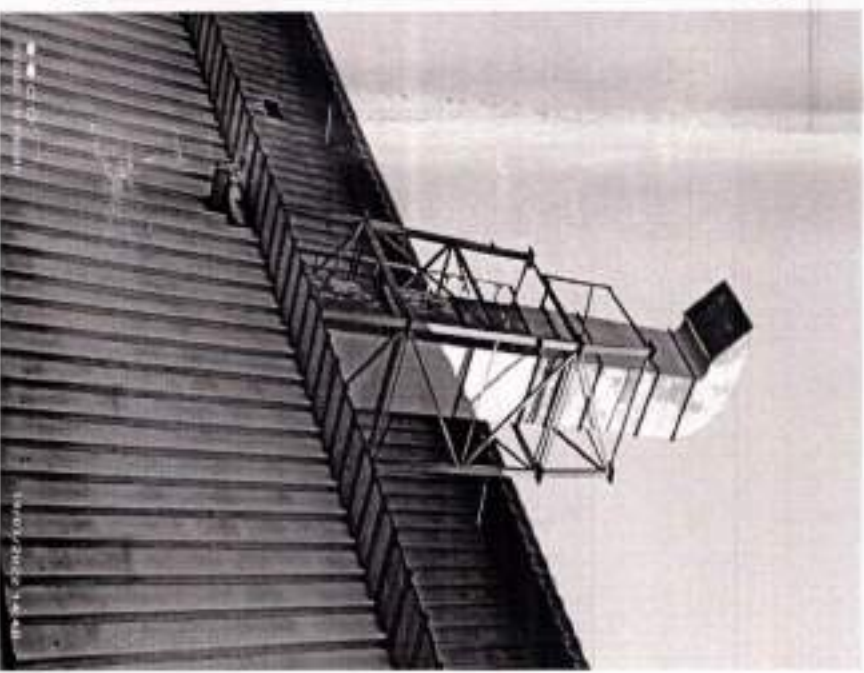
Paint Booth



Details

- 1. Stack No - 07
- 2. Dust Collector No.-8
- 3. stack height 18 Mtr.
- 4. suction Blower With water curtain
- 5. Suction Capacity 6600 M3/hr

Stack



Dust Collector System For dust free atmosphere



Dunning Industries Pvt Ltd

**THANK YOU...**

**MAHARASHTRA POLLUTION CONTROL BOARD**  
**SUB REGIONAL OFFICE, KOLHAPUR.**

Tel. No. (0231) 2652952, 2660448  
Fax No. (0231) 2652952.  
Email: srokolhapur@mpcb.gov.in



Udyog Bhavan,  
Near Collector  
Office, Kolhapur.  
416 003.

Date: 02/02/2022

**VISIT REPORT**

- 1) Name of Industry :- M/S. Dumung Industries PVT Ltd  
and address :- S.No. 386/1, 387/1, 388/2, 387/2  
Vadgaon Tal. Nathkanangle  
Dist. Kolhapur.
- 2) Date of Visit :- 02/02/2022  
Visited By :- S. J. Karmad & V. A. Kadam (Fo)
- 3) Industry Representative :- Mr Deepak B. Patil
- 4) Consent Status :- 30.11.2021 (Applied for Renewal)
- 5) Observations :-
- 1) During visit industry found in operation with the 60% production capacity (as per industry representative)
  - 2) During visit core section, two numbers of induction furnaces, knock out section, fettling section, sand plant, Paint booth unit, Mouse Robotic fettling machine found in operation.
  - 3) Industry has provided Amine scrubber to the core shooter machine which is found in operation.
  - 4) Industry has provided common stack to sand cooler & core section. Cassel type dust collector is provided to them with the stack height of 28 mtrs.
  - 5) Industry has provided three numbers of induction furnaces & provided fume extraction system followed by common stack of 18.0 mtrs with cyclone cassette type dust collector.
  - 6) One knock out Plant is provided with cassette type dust collector followed by stack of 18 mtrs.

Industry Representative

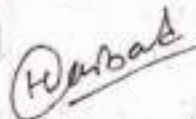
Officer MPC Board, Kolhapur

- 7) Shot blasting 1 no & Tumb blast machines (2 nos) are provided with stack of 18.0 mtrs & bag type dust collector as APCs.
- 8) Two numbers of Robotic Fetting Mous Machines are provided instead of four. (as per consent.) Seperate stack is not provided to it. Instead they have attached it to Sand plant stack/Core plant stack of 28 mtrs.
- 9) D.G. Set (200 KVA) as per consent is not yet provided.
- 10) One number of shell core shooter is provi not observe with sufficient height of stack.
- 11) Industry has provided ETP consisting of primary + sand & carbon filter.
- 12) Paint booth unit is provided with water curtains as a APCs followed by stack of 18 mtrs.
- 13) STP of 15000 ltrs capacity is provided for the sewage generated through the industry.
- 14) Industry is using well water as a water source. & instructed to submit the details of NCE from CGWA.
- 15) Industry has not provided seperate energy meter to ETP/STP/APCS & instructed to provide it immediately.
- 16) Industry has also provided 14 ft. green net curtain on the compound wall of 06 ft. & towards the complainants farm side.
- 17) Stack Monitoring of Sand/ Core Plant, knock out section, Induction furnace & shot blasting (Charger type) is carried out in presence of industry representative. IVs (water) sample of STP outlet is carried out in presence of industry representative.

Note: Cooling Drum & Knock out process is same.



Deepak. B. Patil  
(Plant Head)



(Sachin Herbad)  
F.O. S.R.O. Kolhapur



(Kadam V.A.)  
F.O. R.O. Kolhapur

M/S Dunung Industry Pvt Ltd.

Feb-2022

JVS Result

Sr. No.	Parameters	Standards Prescribed	02.02.2022
			ETP outlet
1	pH	6.0 to 8.5	6.5
2	BOD	Not to exceed 30 mg/l	11.0
3	COD	250 mg/l	38.0
4	Suspended Solid	100 mg/l	22.0
5	Ammonical Nitrogen	10 mg/l	NA
6	Nitrate Nitrogen	2100 mg/l	NA
7	Faecal Coliform (MNP technique)	3.0	6.1
8	Total Coliform (MNP technique)	3.0	27.0

**Stack**

Sr. No.	Date of sampling	Standards Prescribed*	11.02.2022	02.02.2022	02.02.2022	02.02.2022
	Parameters		DUST COLLECTOR SAND PLANT	KNOCK OUT	INDUCTION FURNACE	SHOT BALASTING
1	TPM	150 µg/m <sup>3</sup>	53	43	31	48
2	SO <sub>2</sub>	-	21	11	32	11

**Ambient Air Quality Monitoring**

Sr. No.	Date of sampling	Standards Prescribed	02.02.2022	02.02.2022	02.02.2022	Average of 24 hr
	Parameters					
		*	8hr	8hr	8hr	Average
1	SO <sub>2</sub>	80 µg/m <sup>3</sup>	8.5	09	8.5	8.66
2	Nox	80 µg/m <sup>3</sup>	21.5	22	21.5	21.66
3	RSPM (PM <sub>10</sub> )	100 µg/m <sup>3</sup>	91	91	71	84.33

## Stack

Nov-2022

Sr. No.	Date of sampling	15.11.2022	15.11.2022	15.11.2022	15.11.2022	15.11.2022	
Parameters	Standards Prescribed*	Induction Furnace	Induction Furnace	Cooling Drum	Shot Blasting	Sand Plant	
1	TPM	150 µg/m <sup>3</sup>	24	20	18	40	64
2	SO <sub>2</sub>	-	32	21	21	21	21

## Ambient Air Quality Monitoring

Sr. No.	Date of sampling	15.11.2022	16.11.2022	16.11.2022	Average of 24 hr	
Parameters	Standards Prescribed					
	*	8hr	8hr	8hr	Average	
1	SO <sub>2</sub>	80 µg/m <sup>3</sup>	5.5	7	BDL	4.16
2	Nox	80 µg/m <sup>3</sup>	11.5	11.5	BDL	07.66
3	RSPM (PM 10)	100 µg/m <sup>3</sup>	86	65	50	67.00

Sr. No.	Date of sampling	15.11.2022	16.11.2022	16.11.2022	Average of 24 hr	
Parameters	Standards Prescribed					
	*	8hr	8hr	8hr	Average	
1	SO <sub>2</sub>	80 µg/m <sup>3</sup>	8	22	25.5	18.5
2	Nox	80 µg/m <sup>3</sup>	17	39	36.5	30.83
3	RSPM (PM 10)	100 µg/m <sup>3</sup>	102	71	52	75.00

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**MAHARASHTRA POLLUTION CONTROL BOARD  
REGIONAL OFFICE, KOLHAPUR.**

Tel. No. (0231) 2652952, 2660448 Fax No. (0231) 2652952 E-mail: rokolhapur@mpcb.gov.in	 "Your Service is Our Duty"	Udyog Bhavan, Near Collector Office, Kolhapur - 416 003. Website: <a href="http://mpcb.mah.nic.in">http://mpcb.mah.nic.in</a>
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No. MPCB/RO/KOP/PD/ 2303140003

Date: 14/03/2023

To,  
**M/s. Dunung Industries Pvt. Ltd.**  
 Gat No. 388, A/p Kasaba Vadgaon,  
 Tal. Hatkanangle, Dist. Kolhapur.

**Sub:** Proposed Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974, 31 A of Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (M, H & T) Rules, 2008 as amended.

**Ref:** 1. Consent granted by the Board.  
 2. Complaint, received from Shri Shantinath Hukeri regarding Air Pollution  
 3. Order dated. 30.09.2022 in the NGT Original application No. 81/2022  
 4. Visit of Committee constituted in the matter of NGT Original application No. 81/2022  
 5. JVS Analysis Results of Air monitoring carried out on 01.12.2022.  
 5. Online Proposal submitted by SRO Kolhapur

WHEREAS, you are operating your unit in 'Pollution Prevention Area' declared under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (Management & TM) Rules, 2008 as amended 2016.

AND WHEREAS, it is obligatory on your part to provide adequate water and air pollution control devices and adequate health and safety & accidental precautionary measures and to operate it round o'clock so as to prevent any sort of pollution in the surrounding area and to achieve the standards laid down under the provisions of Environment (Protection) Act, 1986.

AND WHEREAS, the Committee constituted in the matter of NGT Original application No. 81/2022 visited your unit on 01.12.2022 for investigation of the complaint as per ref. no. (2) and observed following non compliances.

1. The analysis Results of the sample collected by the committee on 01.12.2022 are exceeding the consented parameters.
2. The JVS Analysis Results of ETP Outlet is exceeding the parameters such as BOD - 1600 mg/l against prescribed limit 30 mg/l, COD - 4008 mg/l against prescribed limit 250 mg/l, O & G - 12.6 mg/l against prescribed limit 10 mg/l, SS - 140 mg/l against prescribed limit 100 mg/l, TDS - 3032 mg/l against prescribed limit 2100 mg/l.
3. Also the AAQM Analysis Results carried out near garden of industry in factory premises shows the parameter PM 10 exceeding the prescribed limit Avg - 196.68 ug/m3 against prescribed limit 150 ug/m3.

*J.S.*

4. Also the AAQM Analysis Results near farm of complainant shows the parameter PM 10 exceeding the prescribed limit Avg - 227.66 ug/m<sup>3</sup> against prescribed limit 150 ug/m<sup>3</sup>.

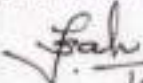
AND WHEREAS, after examining the record of your case, reports of officers of the Board & making necessary enquiries, I am satisfied that you are causing Environmental Pollution problems in the surrounding area and knowingly & wilfully causing grave injury to the environment thereby violating various Environment enactments.

NOW THEREFORE, in exercise of the powers conferred on the undersigned by the Board under section 33A of the Water (Prevention & Control of Pollution) Act, 1974 and section 31A of Air (Prevention & Control of Pollution) Act, 1981 it is proposed to issue the following directions (for avoidance of doubt, the directions include closure, prohibition or regulation of your activities).

- 1) Why stringent legal actions shall not be initiated against your unit?

You are directed to file your reply to these directions if any, within seven days from the receipt of this notice, failing which Board shall consider issuance of appropriate legal directions as may be deemed fit in your case, which may please be noted.

FOR AND ON BEHALF OF THE BOARD

  
14/3/23

(J. S. salunkhe)  
Regional Officer,  
M.P.C. Board, Kolhapur

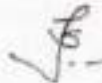
Copy submitted for information.

- 1) Member Secretary, M.P.C. B, Mumbai.
- 2) Joint Director (Water Pollution Control) Mumbai.

Copy to:

Sub-Regional Officer, M.P.C. Board, Kolhapur

- He is directed to serve the directions to the above industry and submit the compliance Report along with clear cut remarks accordingly.



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DUNUNG INDUSTRIES PVT. LTD.

CIN: U27100PN2010PTC138102

0148  
27-03-2023

Date - 20/03/2023

To,  
**The Regional Officer,**  
M.P.C.B, Udyog Bhavan,  
Kolhapur- 416003

**Sub.:** Compliance report/reply to the Proposed Directions dated 14/03/2023.

**Ref.:** Your directions No. MPCB/RO/KOP/PD/2303140003, dated 14/03/2023

Dear Sir,

With reference to the order of the Hon'ble NGT (WZ) Pune in OA No. 81/2022, the committee visited our industry and collected JVS and AAQM samples on 01/12/2022. The Board has found aforesaid samples to be exceeding the prescribed parameters and thus has issued the above referred proposed directions. We are therefore submitting herewith compliance report to the proposed directions as follows:

- 1) The JVS results have exceeded the prescribed parameters as the ETP installed by us is a batch type ETP and the same is not in operation round O' clock. The consumption of water in our industry is very low and thus ETP is operated only when required. The sludge gathered in ETP is removed periodically and the same was to be removed periodically on 01/12/2022. However, due to non-removal of sludge the results of JVS samples have been exceeded beyond limits. We have removed said sludge immediately to avoid any kind of pollution and the ETP is in proper operation.

Also, on 01/12/2022 AAQM samples were taken at garden situated in our industry premises and near the farm of the complainant in aforesaid matter.

The said samples are found to be exceeded beyond consented parameters as there was manual error in collecting samples of AAQM. However, we would appreciate to refer the **Guidelines for Ambient Air Monitoring Site**

Office: 1325 /91, Shivaji Udyamnagar, Kolhapur - 416 008. Ph.: +91-231-2658551, Email: kop@dunungindustries.in

Factory Unit I : Gat No. 640/ B, S. No. 135, Kushire, Post- Pohale, Tal. Panhala, Dist. Kolhapur - 416 229. Ph.: +91-2328-271236, Cell: 9881908367

Foundry Unit II : S. No. 388, At & Post - Peth Vadgaon, Tal. Hatkanangale, Dist. Kolhapur - 416 112. Cell: 9881908030

Email: kushire@dunungindustries.in Website: www.dunungindustries.in

SREK  
Shri Harbad for  
Visit, verify &  
do the report  
Ruk  
20/03/23



- 3) **Selection and Selection of Sampler** issued by CPCB, wherein, it is specifically stated that samplers are to be placed >20 m from nearby trees and twice the difference in elevation difference from nearby major buildings or other obstacles and inlet of the sampler is proposed to be kept at about 3mtrs above ground level. In our scenario it appears that the sampler was not placed as per the guidelines of CPCB and therefore the samples have been exceeded beyond consented parameters. We would also appreciate to refer **Annexure - I** submitted herewith which are AAQM analysis reports of the samples collected on 29/11/2022 and 15/03/2023. The results of the said samples collected are well within consented parameters and industry is strictly complying with the consent conditions.

We further humbly submit that the industry is taking all the necessary, positive and possible care for avoiding the pollution and complying the consent conditions levied by the Board, which shall be continued by the industry in future. In view of the above, we kindly request you to not to initiate any legal action against our industry in interest of justice.

Thanking You,

Yours faithfully,

Director

**Air Ambient  
monitoring  
Machine  
Location  
photos**



R7MX+JWM, Peth Vadgaon, Maharashtra 416112, India

Latitude  
16.83431164°  
Local 04:35:12 AM  
GMT 11:05:12 PM

Longitude  
74.29942027°  
Altitude 509.26 meters  
Friday, 02 Dec 2022



R7MX+JWM, Peth Vadgaon, Maharashtra 416112, India

Latitude  
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Local 08:35:21 PM  
GMT 03:05:21 PM

Longitude  
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Altitude 509.63 meters  
Thursday, 01 Dec 2022



R7MX+JWM, Peth Vadgaon, Maharashtra 416112, India

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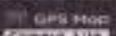
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Thursday, 01 Dec 2022



R7MX+JWM, Peth Vadgaon, Maharashtra 416112, India

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Longitude  
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Altitude 506.2 meters  
Friday, 02 Dec 2022



R7MX+JWM, Peth Vadgaon, Maharashtra 416112, India

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Friday, 02 Dec 2022





R7MX+JWM, Peth Vadgaon, Maharashtra 416112, India

Latitude 16.83422733° Longitude 74.29708396°  
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 GMT 11:04:48 PM Friday, 02 Dec 2022



R7MX+JWM, Peth Vadgaon, Maharashtra 416112, India

Latitude 16.83422119° Longitude 74.29708465°  
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 GMT 03:03:28 PM Friday, 02 Dec 2022



R7MX+JWM, Peth Vadgaon, Maharashtra 416112, India

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 GMT 11:04:41 PM Friday, 02 Dec 2022



R7MX+JWM, Peth Vadgaon, Maharashtra 416112, India

Latitude 16.8336763° Longitude 74.2977197°  
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 GMT 03:04:41 PM Friday, 02 Dec 2022



R7MX+JWM, Peth Vadgaon, Maharashtra 416112, India

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 GMT 02:44:28 PM Thursday, 01 Dec 2022





R7MX+JWM, Peth Vadgaon, Maharashtra 416112, India  
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 GMT 02:44:34 PM Thursday, 01 Dec 2022



R7MX+JWM, Peth Vadgaon, Maharashtra 416112, India  
 Latitude 16.8342266° Longitude 74.29707539°  
 Local 08:33:24 PM Altitude 515.31 meters  
 GMT 03:03:24 PM Friday, 02 Dec 2022

**Reports –  
Sample  
Analysis  
conducted by  
Industry**



# INSTA POLLUTECH LABS

Testing Services

163RAT, Lane No. B/29, Raikarnagar, Opp Mor Bunglow, Dhayargaoon,  
Pune - 411041, Maharashtra (India) Tel.: 020-24302971 Mob.: +91 9422009578

## Ambient Air Quality Monitoring Report

REPORT NO.	IPL / Tellus - 1592		Date : 03 / 12 / 2022		
Name and Address	M/S. DUNUNG INDUSTRIES PVT. LTD. (FOUNDRY UNIT) Peth Vardeo, Kolhapur		Order Reference : As per the Work Order No. -		
Sample Description / Type	AMBIENT AIR	Sample Collected by	Tellus Cura Enviro Pvt.Ltd.		
Sampling Location	NEAR MAIN GATE	Sample Quantity / Packing	1 X 1 No. G F Filter Paper 1 X 1 No. PTFE Filter Paper 25 ml X 4 No. PVC Bottle		
Date of Sampling & Duration	29 / 11 / 2022	Date of Sample Receipt	30 / 11 / 2022		
Sampling Procedure	IS: 5182 (Part-4), 1999 1 <sup>st</sup> Revision, IS: 5182 (Part-2) 2001, IS: 5182 (Part-0) 2006, 1 <sup>st</sup> Revision, Manual of RESPIRABLE DUST SAMPLER, MAKE - ENVIROTECH, SR. NO. 1, ID NO. IPL/RSPM - 1060				
Date of Start of Analysis	30 / 11 / 2022	Date of completion of Analysis	03 / 12 / 2022		
Sr. No.	Parameter	Unit	Results	Standards as per The Environment (Protection) Rules, 1986	Method Reference
1	SULPHUR DIOXIDE	$\mu\text{g} / \text{m}^3$	4.30	Not to Exceed 80	IS: 5182 (Part-2), 2001, 1 <sup>st</sup> Revision, Manual of Envirotech Instruments Pvt. Ltd.
2	NITROGEN DIOXIDE	$\mu\text{g} / \text{m}^3$	5.10	Not to Exceed 80	IS: 5182 (Part-4), 2006, 1 <sup>st</sup> Revision, Manual of Envirotech Instruments Pvt. Ltd.
3	SUSPENDED PARTICULATE MATTER	$\mu\text{g} / \text{m}^3$	64.10	Not to Exceed 100	IS: 5182 (Part-23), 2006, Manual of Envirotech Instruments Pvt. Ltd.
4	PARTICULATE MATTER (SIZE LESS THAN 10 $\mu\text{m}$ )	$\mu\text{g} / \text{m}^3$	17.50	Not to Exceed 100	IS: 5182 (Part-23), 2006, Manual of Envirotech Instruments Pvt. Ltd.
Calibration Record					
Sr. No.	Name of Instrument	Lab ID No.	Certificate No.	Calibration Valid Upto	Name of Calibration Agency
1	Electronic Balance	IPL/EWB04	180501	10/06/2023	Vijayash Instruments Pvt. Ltd.
2	Respirable Dust Sampler - 1	IPL/RSPM-1060	EPL/RD/22-23/1014	09/11/2023	Envirotech Instruments Pvt. Ltd.
3	Respirable Dust Sampler - 2	IPL/RSPM-1061	EPL/RD/22-23/1015	09/11/2023	
4	Respirable Dust Sampler - 3	IPL/RSPM-1062	EPL/RD/22-23/1016	09/11/2023	
5	Respirable Dust Sampler - 4	IPL/RSPM-1063	EPL/RD/22-23/1017	09/11/2023	
6	Respirable Dust Sampler - 5	IPL/RSPM-1064	EPL/RD/22-23/1018	09/11/2023	
7	Respirable Dust Sampler - 6	IPL/RSPM-1065	EPL/RD/22-23/1019	09/11/2023	

Authorised Signatory  
(Mr. Sanjoev Katariya, Managing Director)

End of Test Report  
Page 1

Results related to sample (s) drawn from client only.

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UNDER E.P. ACT 1986, VIDE GR NO. 2850 (E) SR. NO. 102

E-mail: [sanjeevkatariya@instapollutechlabs.com](mailto:sanjeevkatariya@instapollutechlabs.com), [instapollutech@gmail.com](mailto:instapollutech@gmail.com)

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## Ambient Air Quality Monitoring Report

REPORT NO	IPL / Tellus - 1593		Date: 03 / 12 / 2022
Name and Address	M/S. DUNUNG INDUSTRIES PVT. LTD. (FOUNDRY UNIT) Peth Vadga, Kolhapur		Order Reference : As per the Work Order No. -
Sample Description / Type	AMBIENT AIR	Sample Collected by	Tellus Cure Enviro Pvt.Ltd.
Sampling Location	NEAR CANTEEN	Sample Quantity / Packing	1 X 1 No. G-F Filter Paper 1 X 1 No. PTFE Filter Paper 25 ml X 4 No. PVC Bottle
Date of Sampling & Duration	29 / 11 / 2022	Date of Sample Receipt	30 / 11 / 2022
Sampling Procedure	IS- 5182 (Part-4), 1999 1 <sup>st</sup> Revision, IS: 5182 (Part-2) 2001, IS: 5182 (Part-6) 2006, 1 <sup>st</sup> Revision, Manual of RESPIRABLE DUST SAMPLER, MAKE - ENVIROTECH, SR. NO. 2, ID NO. IPL/RSPM - 1061		
Date of Start of Analysis	30 / 11 / 2022	Date of completion of Analysis	03 / 12 / 2022

Sr. No.	Parameter	Unit	Results	Standards as per The Environment (Protection) Rules, 1986	Method Reference
1	SULPHUR DI-OXIDE	$\mu\text{g} / \text{m}^3$	3.70	Not to Exceed 80	IS: 5182 (Part-2), 2001, 1 <sup>st</sup> Revision, Manual of Envirotech Instruments Pvt. Ltd.
2	NITROGEN DIOXIDE	$\mu\text{g} / \text{m}^3$	4.10	Not to Exceed 80	IS: 5182 (Part-6), 2006, 1 <sup>st</sup> Revision, Manual of Envirotech Instruments Pvt. Ltd.
3	SUSPENDED PARTICULATE MATTER	$\mu\text{g} / \text{m}^3$	63.10	Not to Exceed 100	IS: 5182 (Part-23), 2006, Manual of Envirotech Instruments Pvt. Ltd.
4	PARTICULATE MATTER (SIZE LESS THAN 10 $\mu\text{m}$ )	$\mu\text{g} / \text{m}^3$	17.40	Not to Exceed 100	IS: 5182 (Part-23), 2006, Manual of Envirotech Instruments Pvt. Ltd.

Calibration Record					
Sr. No.	Name of Instrument	Lab ID No.	Certificate No.	Calibration Valid Upto	Name of Calibration Agency
1	Electronic Balance	IPL/WB/04	130521	16/08/2023	Vijayesh Instruments Pvt. Ltd.
2	Respirable Dust Sampler - 1	IPL/RSPM-1061	EIPLRDS/22-23/1014	09/11/2023	Envirotech Instruments Pvt. Ltd.
2	Respirable Dust Sampler - 2	IPL/RSPM-1061	EIPLRDS/22-23/1015	09/11/2023	
4	Respirable Dust Sampler - 3	IPL/RSPM-1061	EIPLRDS/22-23/1016	09/11/2023	
5	Respirable Dust Sampler - 4	IPL/RSPM-1061	EIPLRDS/22-23/1017	09/11/2023	
6	Respirable Dust Sampler - 5	IPL/RSPM-1061	EIPLRDS/22-23/1018	09/11/2023	
7	Respirable Dust Sampler - 6	IPL/RSPM-1061	EIPLRDS/22-23/1019	09/11/2023	

Authorized Signatory  
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E-mail: sanjeev.katariya@instapollutechlabs.com, instapollutech@gmail.com

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### Workplace Air Quality Monitoring Report

REPORT NO.	IPL/Tellus - 1594			Date: 03 / 12 / 2022	
Name and Address	M/s. Dunung Industries Pvt. Ltd. (Foundry Unit) Path Vadga, Kolhapur			Order Reference: As per the Work Order No.	
Sample Description / Type	WORKPLACE AIR	Sample Collected by		Tellus Cura Enviro Pvt.Ltd.	
Sampling Location	NEAR KNOCKOUT PROCESS		Sample Quantity / Packing	1 X 2 No. Glass Fiber Filter Paper 25 ml X 4 No. PVC Bottle	
Date of Sampling	29 / 11 / 2022		Date of Sample Receipt	30 / 11 / 2022	
Sampling Procedure	IS: 5182 (Part-4), 1999 1 <sup>st</sup> Revision, IS: 5182 (Part-2) 2001, IS: 5182 (Part-5) 2005, 1 <sup>st</sup> Revision, Manual of HANDY SAMPLER, MAKE - ENVIROTECH, S.NO. 564-DTF-2011, ID NO. IPLWZ073				
Date of Start of Analysis	30 / 11 / 2022		Date of completion of Analysis	03 / 12 / 2022	
Sr. No.	Parameter	Unit	Results	NAAQ Standards	Method Reference
1	SULPHUR DIOXIDE (SO <sub>2</sub> )	µg/m <sup>3</sup>	3.20	< 80	IS: 5182 (Part-2), 2001, 1 <sup>st</sup> Revision, Manual of Envirotech Instruments Pvt. Ltd.
2	OXIDES OF NITROGEN (NO <sub>x</sub> )	µg/m <sup>3</sup>	5.30	< 80	IS: 5182 (Part-5), 2006, 1 <sup>st</sup> Revision, Manual of Envirotech Instruments Pvt. Ltd.
3	SUSPENDED PARTICULATE MATTER	µg/m <sup>3</sup>	88.80	< 100	IS: 5182 (Part-23), 2006, Manual of Envirotech Instruments Pvt. Ltd.
4	PARTICULATE MATTER (SIZE LESS THAN 10 µm)	µg/m <sup>3</sup>	16.50	< 100	IS: 5182 (Part-23), 2006, Manual of Envirotech Instruments Pvt. Ltd.
5	SILICA CONTENT	µg/m <sup>3</sup>	ND	-	APHA 22 <sup>nd</sup> Edition, Part 4500-SiO <sub>2</sub> D, Page 4-169
Calibration Record					
Sr. No.	Name of Instrument	Lab ID No.	Certificate No.	Calibration Valid Upto	Name of Calibration Agency
1	Electronic Balance	IPL/EWS/04	100601	15/03/2023	Vijayesh Instruments Pvt. Ltd.
2	HANDY SAMPLER - 1	IPL/WZ - 1/056	EIPL/HS/22-23/1025	09/11/2023	Envirotech Instruments Pvt. Ltd.
3	HANDY SAMPLER - 1	IPL/WZ - 1/073	EIPL/HS/22-23/1026	09/11/2023	Envirotech Instruments Pvt. Ltd.

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E-mail: sanjeev.katariya@instapollutechlabs.com, instapollutech@gmail.com

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## Workplace Air Quality Monitoring Report

REPORT NO.	IPL / Tellus - 1595		Date : 03 / 12 / 2022		
Name and Address	M/s. Dunung Industries Pvt. Ltd. (Foundry Unit) Peth Vadgaon, Kolhapur		Order Reference : As per the Work Order No. -		
Sample Description / Type	WORKPLACE AIR	Sample Collected by		Tellus Cura Enviro Pvt.Ltd.	
Sampling Location	NEAR PAINT BOOTH	Sample Quantity / Packing		1 X 2 No. Glass Fiber Filter Paper 25 ml X 4 No. PVC Bottle	
Date of Sampling	29 / 11 / 2022	Date of Sample Receipt		30 / 11 / 2022	
Sampling Procedure	IS: 5182 (Part-4), 1999 1 <sup>st</sup> Revision, IS: 5182 (Part-2) 2001, IS: 5182 (Part-6) 2006, 1 <sup>st</sup> Revision, Manual of HANDY SAMPLER, MAKE - ENVIROTECH, S NO: 584-DTF-2011, ID NO. IPL/WZ/073				
Date of Start of Analysis	30 / 11 / 2022	Date of completion of Analysis		03 / 12 / 2022	
Sr. No	Parameter	Unit	Results	NAAQ Standards	Method Reference
1	SULPHUR DIOXIDE (SO <sub>2</sub> )	µg/m <sup>3</sup>	3.20	< 80	IS: 5182 (Part-2), 2001, 1 <sup>st</sup> Revision, Manual of Envirotech Instruments Pvt. Ltd.
2	OXIDES OF NITROGEN (NO <sub>x</sub> )	µg/m <sup>3</sup>	4.50	< 80	IS: 5182 (Part-6), 2006, 1 <sup>st</sup> Revision, Manual of Envirotech Instruments Pvt. Ltd.
3	SUSPENDED PARTICULATE MATTER	µg/m <sup>3</sup>	62.05	< 100	IS: 5182 (Part-23), 2006, Manual of Envirotech Instruments Pvt. Ltd.
4	PARTICULATE MATTER (SIZE LESS THAN 10 µm)	µg/m <sup>3</sup>	19.60	< 100	IS: 5182 (Part-23), 2006, Manual of Envirotech Instruments Pvt. Ltd.
5	SILICA CONTENT	µg/m <sup>3</sup>	BDL	-	APHA 22 <sup>nd</sup> Edition, Part 4500-SiO <sub>2</sub> D, Page 4-169
Calibration Record					
Sr. No.	Name of Instrument	Lab ID No.	Certificate No.	Calibration Valid Upto	Name of Calibration Agency
1	Electronic Balance	IPL/EWB/04	182801	16/08/2023	Vijayesh Instruments Pvt. Ltd.
2	HANDY SAMPLER - 1	IPL/WZ - 1/058	EIPLHS/22-23/1025	09/11/2023	Envirotech Instruments Pvt. Ltd.
3	HANDY SAMPLER - 1	IPL/WZ - 1/073	EIPLHS/22-23/1026	09/11/2023	Envirotech Instruments Pvt. Ltd.

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E-mail: sanjeevkatariya@instapollutechlabs.com, instapollutech@gmail.com

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## Workplace Air Quality Monitoring Report

REPORT NO.	IPL / Telus - 1596			Date : 03 / 12 / 2022	
Name and Address	M/s. Dunung Industries Pvt. Ltd. (Foundry Unit) Peih Vadgao, Kolhapur			Order Reference : As per the Work Order No. -	
Sample Description / Type	WORKPLACE AIR	Sample Collected by		Telus Cura Enviro Pvt.Ltd.	
Sampling Location	NEAR FURNACE	Sample Quantity / Packing		1 X 2 No. Glass Fiber Filter Paper 25 ml X 4 No. PVC Bottle	
Date of Sampling	29 / 11 / 2022	Date of Sample Receipt		30 / 11 / 2022	
Sampling Procedure	IS: 5182 (Part-4), 1998, 1 <sup>st</sup> Revision, IS: 5182 (Part-2) 2001, IS: 5182 (Part-6) 2006, 1 <sup>st</sup> Revision, Manual of HANDY SAMPLER, MAKE - ENVIROTECH, S.NO. 004-DTF-2011, ID NO. IPL/WZ/073				
Date of Start of Analysis	30 / 11 / 2022	Date of completion of Analysis		03 / 12 / 2022	
Sr. No	Parameter	Unit	Results	NAAQ Standards	Method Reference
1	SULPHUR DIOXIDE (SO <sub>2</sub> )	µg/m <sup>3</sup>	4.90	< 80	IS: 5182 (Part-2), 2001, 1 <sup>st</sup> Revision, Manual of Envirotech Instruments Pvt. Ltd.
2	OXIDES OF NITROGEN (NO <sub>x</sub> )	µg/m <sup>3</sup>	5.30	< 80	IS: 5182 (Part-6), 2006, 1 <sup>st</sup> Revision, Manual of Envirotech Instruments Pvt. Ltd.
3	SUSPENDED PARTICULATE MATTER	µg/m <sup>3</sup>	69.50	< 100	IS: 5182 (Part-23), 2006, Manual of Envirotech Instruments Pvt. Ltd.
4	PARTICULATE MATTER (SIZE LESS THAN 10 µm)	µg/m <sup>3</sup>	18.90	< 100	IS: 5182 (Part-23), 2006, Manual of Envirotech Instruments Pvt. Ltd.
5	SILICA CONTENT	µg/m <sup>3</sup>	BDL	-	APHA 22 <sup>nd</sup> Edition, Part 4500-SiO <sub>2</sub> D, Page 4-169
Calibration Record					
Sr. No.	Name of Instrument	Lab ID No.	Certificate No.	Calibration Valid Upto	Name of Calibration Agency
1	Electronic Balance	IPL/EWB/04	180801	16/08/2023	Vijayesh Instruments Pvt. Ltd.
2	HANDY SAMPLER - 1	IPL/WZ - 1/016	EIPL/HS/22-23/1026	09/11/2023	Envirotech Instruments Pvt. Ltd.
3	HANDY SAMPLER - 1	IPL/WZ - 1/073	EIPL/HS/22-23/1026	09/11/2023	Envirotech Instruments Pvt. Ltd.

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E-mail: sanjeevkatariya@instapollutechlabs.com, instapollutech@gmail.com

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Pune - 411041, Maharashtra (India) Tel.: 020-24392871 Mob.: +91 9422009576

## Effluent Sample Analysis Report

REPORT NO.	IPL/Telias-1606	DATE OF ISSUE	03/12/2022
Name and Address	M/s. Dunung Industries Pvt. Ltd. (Foundry Unit) A/P - Path Vadgaon, Tal - Hatkanangale, Dist. - Kolhapur	Order Reference:	As per the Work Order No. -
Sample Description / Type	STP INLET	Sample Collected by	Telias Cura Enviro Pvt.Ltd.
Sampling Location	--	Sample Quantity / Packing	1 Lit x 1 Bottle
Date of Sampling	29/11/2022	Date of Sample Receipt	30/11/2022
Sampling Procedure	---		
Date of Start of Analysis	30/11/2022	Date of Completion of Analysis	03/12/2022

Sr. No.	PARAMETER	RESULTS	METHOD OF ANALYSIS
1	pH	8.5	APHA 22 <sup>nd</sup> Edition, Part 4500-H <sup>+</sup> 8, Page 4-92
2	Total Dissolved solids	1540	APHA 22 <sup>nd</sup> Edition, Part 2540C, Page 2-65
3	Total Suspended solids	689	APHA 22 <sup>nd</sup> Edition, Part 2540D, Page 2-66
4	Chemical Oxygen Demand	330	APHA 22 <sup>nd</sup> Edition, Part 5220B, Page 5-17
5	Biological Oxygen Demand	198	IS 3025 (Part 44) : 1993
6	Oil & Grease	ND	APHA 23 <sup>rd</sup> Edition, Part 5520 B, Page 5-37

NOTE - ALL VALUES ARE IN mg / Lit., EXCEPT pH.

Calibration Record					
Sr. No.	Name of Instrument	Lab ID No.	Certificate No.	Calibration Valid Upto	Name of Calibration Agency
1	pH Meter	IPL/pH025	In-house Calibration	--	In-house
2	Oven	IPL/OVN020	188801	16/08/2023	Vijayesh Instruments Pvt. Ltd.
3	COD Digealer	IPL/COD030	188801	16/08/2023	
4	BOD Incubator	IPL/BOD019	188801	16/08/2023	

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E-mail: sanjeevkatariya@instapollutechlabs.com, instapollutech@gmail.com

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## Effluent Sample Analysis Report

REPORT NO.	IPL / Tellus - 1607	DATE OF ISSUE	03 / 12 / 2022
Name and Address	M/s. Dunung Industries Pvt. Ltd. (Foundry Unit) A/P - Path Vadga, Tal - Halkarnagale, Dist. - Kolhapur	Order Reference	As per the Work Order No. -
Sample Description / Type	STP OUTLET	Sample Collected by	Tellus Cura Enviro Pvt.Ltd.
Sampling Location	--	Sample Quantity / Packing	1 Lit. x 1 Bottle
Date of Sampling	28 / 11 / 2022	Date of Sample Receipt	30 / 11 / 2022
Sampling Procedure	---		
Date of Start of Analysis	30 / 11 / 2022	Date of Completion of Analysis	03 / 12 / 2022

Sr. No.	PARAMETER	RESULTS	MPCB LIMITS (Not to Exceed)	METHOD OF ANALYSIS
1	pH	7.6	5.5 to 9.0	APHA 22 <sup>nd</sup> Edition, Part 4500-H <sup>+</sup> B, Page 4-92
2	Total Dissolved solids	318	2100	APHA 22 <sup>nd</sup> Edition, Part 2540C, Page 2-65
3	Total Suspended solids	32.8	50	APHA 22 <sup>nd</sup> Edition, Part 2540D, Page 2-66
4	Chemical Oxygen Demand	56	250	APHA 22 <sup>nd</sup> Edition, Part 5220B, Page 5-17
5	Biological Oxygen Demand	28	30	IS 3025 ( Part 44 ) : 1993
6	Oil & Grease	ND	10	APHA 21 <sup>st</sup> Edition, Part 5520 B, Page 5-37

NOTE: - ALL VALUES ARE IN mg / Lit., EXCEPT pH.

### Calibration Record

Sr. No.	Name of Instrument	Lab ID No.	Certificate No.	Calibration Valid Upto	Name of Calibration Agency
1	pH Meter	IPL/pH/025	In-house Calibration	--	In-house
2	Oven	IPL/OVN/020	188101	16/08/2023	Vijayesh Instruments Pvt. Ltd.
3	COO Digester	IPL/COO/038	188301	16/08/2023	
4	BOD Incubator	IPL/BOD/019	188801	16/05/2023	

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E-mail: [sanjeevkatariya@instapollutechlabs.com](mailto:sanjeekkatariya@instapollutechlabs.com), [instapollutech@gmail.com](mailto:instapollutech@gmail.com)

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Pune - 411041, Maharashtra (India) Tel.: 020-24392871 Mob.: +91 9422009576

## Effluent Sample Analysis Report

REPORT NO.	IPL / Tellus - 160B	DATE OF ISSUE -	03 / 12 / 2022
Name and Address	M/s. Durgam Industries Pvt. Ltd. (Foundry Unit) A/P - Peth Vadgaon, Tal - Halwanangale, Dist. - Kolhapur	Order Reference:	As per the Work Order No. -
Sample Description / Type	ETP INLET	Sample Collected by	Tellus Care Enviro Pvt. Ltd.
Sampling Location	--	Sample Quantity / Packing	1 Lit. x 1 Bottle
Date of Sampling	29 / 11 / 2022	Date of Sample Receipt	30 / 11 / 2022
Sampling Procedure			
Date of Start of Analysis	30 / 11 / 2022	Date of Completion of Analysis	03 / 12 / 2022

Sr. No.	PARAMETER	RESULTS	METHOD OF ANALYSIS
1	pH	9.9	APHA 22 <sup>nd</sup> Edition, Part 4000-H <sup>+</sup> B, Page 4-92
2	Total Dissolved solids	2340	APHA 22 <sup>nd</sup> Edition, Part 2540C, Page 2-66
3	Total Suspended solids	965	APHA 22 <sup>nd</sup> Edition, Part 2540D, Page 2-68
4	Chemical Oxygen Demand	450	APHA 22 <sup>nd</sup> Edition, Part 5220B, Page 5-17
5	Biological Oxygen Demand	125	IS 3025 (Part 44) - 1993
6	Oil & Grease	BCL	APHA 21 <sup>st</sup> Edition, Part 5520 B, Page 5-37
7	Iron	2.1	APHA 22 <sup>nd</sup> Edition, Part 3110, 3500 FwB 3-77
8	Copper	1.2	IS:3025 (Part 42) Reaffirmed, 2014

NOTE: - ALL VALUES ARE IN mg / Lit., EXCEPT pH.

Calibration Record					
Sr. No.	Name of Instrument	Lab ID No.	Certificate No.	Calibration Valid Upto	Name of Calibration Agency
1	pH Meter	IPLPH/023	In-house Calibration	--	In-house
2	Oven	IPLOVN/020	180001	16/08/2023	Vijayesh Instruments Pvt. Ltd.
3	COD Digester	IPLCOD/036	180001	16/08/2023	
4	BOD Incubator	IPLBOD/019	180001	16/08/2023	

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E-mail: [sanjeevkatariya@instapollutechlabs.com](mailto:sanjeevkatariya@instapollutechlabs.com), [instapollutech@gmail.com](mailto:instapollutech@gmail.com)

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## Effluent Sample Analysis Report

REPORT NO.	IPL / Telus - 1609	DATE OF ISSUE	03 / 12 / 2022	
Name and Address	M/s. Dunung Industries Pvt. Ltd. (Foundry Unit) A/P - Path Vadga, Tal - Haknargale, Dist. - Kolhapur	Order Reference :	As per the Work Order No. -	
Sample Description / Type	ETP OUTLET	Sample Collected by	Telus Cura Enviro Pvt.Ltd.	
Sampling Location	-	Sample Quantity / Packing	1 Lit. x 1 Bottle	
Date of Sampling	29 / 11 / 2022	Date of Sample Receipt	30 / 11 / 2022	
Sampling Procedure		Date of Completion of Analysis	03 / 12 / 2022	
Date of Start of Analysis	30 / 11 / 2022			
Sr. No.	PARAMETER	RESULTS	MPCB LIMITS (Not to Exceed)	METHOD OF ANALYSIS
1	pH	8.0	8.0 to 9.5	APHA 22 <sup>nd</sup> Edition, Part 4500-H <sup>+</sup> B, Page 4-92
2	Total Dissolved solids	540	2100	APHA 22 <sup>nd</sup> Edition, Part 2540C, Page 2-65
3	Total Suspended solids	95.5	100	APHA 22 <sup>nd</sup> Edition, Part 2540D, Page 2-66
4	Chemical Oxygen Demand	95	250	APHA 22 <sup>nd</sup> Edition, Part 5220B, Page 5-17
5	Biological Oxygen Demand	25	30	IS 3025 ( Part 44 ) : 1993
6	Oil & Grease	BDL	10	APHA 21 <sup>st</sup> Edition, Part 5520 B, Page 5-37
7	Iron	1.97	3.0	APHA 22 <sup>nd</sup> Edition, Part 3110, 3500 FwB 3-77
8	Copper	1.3	3.0	IS:3025 (Part 42) Reaffirmed 2014

NOTE: - ALL VALUES ARE IN mg / LIT., EXCEPT pH

### Calibration Record

Sr. No.	Name of Instrument	Lab ID No.	Certificate No.	Calibration Valid Upto	Name of Calibration Agency
1	pH Meter	IPL/pH025	In - house Calibration	-	In - house
2	Oven	IPL/OVN020	180801	16/08/2023	Vijayesh Instruments Pvt. Ltd.
3	COD Digester	IPL/CD/039	180801	16/08/2023	
4	BOD Incubator	IPL/BOD/019	180801	16/08/2023	

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E-mail: sanjeevkatariya@instapollutechlabs.com, instapollutech@gmail.com

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## Effluent Sample Analysis Report

REPORT NO.	IPL / Tellus - 1681	DATE OF ISSUE	18 / 03 / 2023
Name and Address	M/s. Dunung Industries Pvt. Ltd. (Foundry Unit) A/P - Peth Vadgaon, Tal - Hatkanangals, Dist - Kolhapur	Order Reference	As per the Work Order No. -
Sample Description / Type	STP INLET	Sample Collected by	Tellus Cura Enviro Pvt.Ltd.
Sampling Location	--	Sample Quantity / Packing	1 Lit. x 1 Bottle
Date of Sampling	15 / 03 / 2023	Date of Sample Receipt	15 / 03 / 2023
Sampling Procedure	-		
Date of Start of Analysis	15 / 03 / 2023	Date of Completion of Analysis	18 / 03 / 2023

Sr. No.	PARAMETER	RESULTS	METHOD OF ANALYSIS
1	pH	8.3	APHA 22 <sup>nd</sup> Edition, Part 4500-H <sup>+</sup> B, Page 4-92
2	Total Dissolved solids	1864	APHA 22 <sup>nd</sup> Edition, Part 2540C, Page 2-65
3	Total Suspended solids	797	APHA 22 <sup>nd</sup> Edition, Part 2540D, Page 2-66
4	Chemical Oxygen Demand	378	APHA 22 <sup>nd</sup> Edition, Part 5220B, Page 5-17
5	Biochemical Oxygen Demand For 3 Days At 27 ° C	256	IS 3025 ( Part 44 ) : 1993
6	Oil & Grease	ND	APHA 21 <sup>st</sup> Edition, Part 5520 B, Page 5-37

NOTE - ALL VALUES ARE IN mg / Lit., EXCEPT pH

Calibration Record					
Sr. No.	Name of Instrument	Lab ID No.	Certificate No.	Calibration Valid Upto	Name of Calibration Agency
1	pH Meter	IPL/pH025	In - house Calibration	--	In - house
2	Oven	IPL/OVN/020	180801	16/08/2023	Vijayesh Instruments Pvt. Ltd.
3	COD Digester	IPL/CDN/039	180801	16/08/2023	
4	BOD Incubator	IPL/BOD/019	180801	16/08/2023	

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E-mail: sanjeevkatariya@instapollutechlabs.com, instapollutech@gmail.com

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### Effluent Sample Analysis Report

REPORT NO.	IPL / Tellus - 1682	DATE OF ISSUE	18 / 03 / 2023
Name and Address	M/s. Dunning Industries Pvt. Ltd. (Foundry Unit) A/P - Peth Vadgao, Tal - Hatkanangale, Dist. - Kolhapur	Order Reference	As per the Work Order No. -
Sample Description / Type	STP OUTLET	Sample Collected by	Tellus Cura Enviro Pvt.Ltd.
Sampling Location	--	Sample Quantity / Packing	1 Lit. x 1 Bottle
Date of Sampling	15 / 03 / 2023	Date of Sample Receipt	15 / 03 / 2023
Sampling Procedure	--		
Date of Start of Analysis	15 / 03 / 2023	Date of Completion of Analysis	18 / 03 / 2023

Sr. No.	PARAMETER	RESULTS	MPCB LIMITS (Not to Exceed)	METHOD OF ANALYSIS
1	pH	8.0	5.5 to 9.0	APHA 22 <sup>nd</sup> Edition, Part 4500-H <sup>+</sup> B, Page 4-92
2	Total Dissolved solids	821	2100	APHA 22 <sup>nd</sup> Edition, Part 2540C, Page 2-65
3	Total Suspended solids	37	50	APHA 22 <sup>nd</sup> Edition, Part 2540D, Page 2-66
4	Chemical Oxygen Demand	50	250	APHA 22 <sup>nd</sup> Edition, Part 5220B, Page 5-17
5	Biochemical Oxygen Demand For 3 Days At 27 ° C	19.6	30	IS 3025 ( Part 44 ) : 1993
6	Oil & Grease	ND	10	APHA 21 <sup>st</sup> Edition, Part 5520 B, Page 5-37

NOTE: - ALL VALUES ARE IN mg / Lit., EXCEPT pH.

Calibration Record					
Sr. No.	Name of Instrument	Lab ID No.	Certificate No.	Calibration Valid Upto	Name of Calibration Agency
1	pH Meter	IPL/pH/025	In - house Calibration	--	In - house
2	Oven	IPL/OVN/020	180801	16/08/2023	Vijayesh Instruments Pvt. Ltd.
3	COD Digester	IPL/CD/039	180801	16/08/2023	
4	BOD Incubator	IPL/BOD/019	180801	16/08/2023	

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E-mail: sanjeevkatariya@instapollutechlabs.com, instapollutech@gmail.com

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### Effluent Sample Analysis Report


REPORT NO.	IPL / Telus - 1883	DATE OF ISSUE	18 / 03 / 2023
Name and Address	M/s. Dunung Industries Pvt. Ltd. (Foundry Unit) A/P - Peti Vadgaon, Tal - Hatkanangale, Dist - Kolhapur	Order Reference	As per the Work Order No -
Sample Description / Type	ETP INLET	Sample Collected by	Telus Cura Enviro Pvt.Ltd.
Sampling Location	--	Sample Quantity / Packing	1 Lit. x 1 Bottle
Date of Sampling	15 / 03 / 2023	Date of Sample Receipt	15 / 03 / 2023
Sampling Procedure	-		
Date of Start of Analysis	15 / 03 / 2023	Date of Completion of Analysis	18 / 03 / 2023
Sr. No.	PARAMETER	RESULTS	METHOD OF ANALYSIS
1	pH	8.9	APHA 22 <sup>nd</sup> Edition, Part 4500-H <sup>+</sup> B, Page 4-82
2	Total Dissolved solids	2368	APHA 22 <sup>nd</sup> Edition, Part 2540C, Page 2-65
3	Total Suspended solids	927	APHA 22 <sup>nd</sup> Edition, Part 2540D, Page 2-68
4	Chemical Oxygen Demand	621	APHA 22 <sup>nd</sup> Edition, Part 5220B, Page 5-17
5	Biochemical Oxygen Demand For 3 Days At 27 ° C	243	IS 3025 ( Part 44 ) : 1993
6	Oil & Grease	BDL	APHA 21 <sup>st</sup> Edition, Part 5520 B, Page 5-37
7	Iron	--	APHA 22 <sup>nd</sup> Edition, Part 3110, 3500 FwB 3-77
8	Copper	--	IS:3025 (Part 42) Reaffirmed, 2014

NOTE: - ALL VALUES ARE IN mg / LIT., EXCEPT pH.

#### Calibration Record

Sr. No.	Name of Instrument	Lab ID No.	Certificate No.	Calibration Valid Upto	Name of Calibration Agency
1	pH Meter	IPL/pH/025	In - house Calibration	--	In - house
2	Oven	IPL/OVN/020	189801	16/08/2023	Vijayesh Instruments Pvt. Ltd.
3	COD Digester	IPL/COD/039	189801	16/08/2023	
4	BOD Incubator	IPL/BOD/019	189801	16/08/2023	

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E-mail: sanjeevkatariya@instapollutechlabs.com, instapollutech@gmail.com

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## Effluent Sample Analysis Report

REPORT NO.	IPL / Telus - 1684	DATE OF ISSUE	18 / 03 / 2023	
Name and Address	M/s. Dunung Industries Pvt. Ltd. (Foundry Unit) A/P - Path Vadgao, Tal - Hatkanangale, Dist - Kolhapur	Order Reference:	As per the Work Order No. -	
Sample Description / Type	ETP OUTLET	Sample Collected by	Tellus Cura Enviro Pvt Ltd.	
Sampling Location	--	Sample Quantity / Packing	1 Lit. x 1 Bottle	
Date of Sampling	15 / 03 / 2023	Date of Sample Receipt	15 / 03 / 2023	
Sampling Procedure	--			
Date of Start of Analysis	15 / 03 / 2023	Date of Completion of Analysis	18 / 03 / 2023	
Sr. No.	PARAMETER	RESULTS	MPCB LIMITS (Not to Exceed)	METHOD OF ANALYSIS
1	pH	8.2	6.0 to 8.5	APHA 22 <sup>nd</sup> Edition, Part 4500-H <sup>+</sup> B, Page 4-92
2	Total Dissolved solids	746	2100	APHA 22 <sup>nd</sup> Edition, Part 2540C, Page 2-65
3	Total Suspended solids	85.7	100	APHA 22 <sup>nd</sup> Edition, Part 2540D, Page 2-66
4	Chemical Oxygen Demand	88	250	APHA 22 <sup>nd</sup> Edition, Part 5220B, Page 5-17
5	Biochemical Oxygen Demand For 3 Days At 27 ° C.	23.6	30	IS:3025 ( Part 44 ) : 1993
6	Oil & Grease	BDL	10	APHA 21 <sup>st</sup> Edition, Part 5520 B, Page 5-37
7	Iron	BDL	3.0	APHA 22 <sup>nd</sup> Edition, Part 3110, 3500 FwB 3-77
8	Copper	BDL	3.0	IS:3025 (Part 42) Reaffirmed, 2014

NOTE: - ALL VALUES ARE IN mg / Lt., EXCEPT pH.

### Calibration Record

Sr. No.	Name of Instrument	Lab ID No.	Certificate No.	Calibration Valid Upto	Name of Calibration Agency
1	pH Meter	IPL/pH/025	In - house Calibration	--	In - house
2	Oven	IPL/OVN/020	180801	16/08/2023	Vijayesh Instruments Pvt. Ltd.
3	COD Digester	IPL/CD/039	180801	16/08/2023	
4	BOD incubator	IPL/BOD/019	180801	16/08/2023	

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E-mail: sanjeevkatariya@instapollutechlabs.com, instapollutech@gmail.com

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## Ambient Air Quality Monitoring Report

REPORT NO.	IPL / Tellus - 1686		Date 20 / 03 / 2023		
Name and Address	M/S. DUNUNG INDUSTRIES PVT. LTD. (FOUNDRY UNIT) Peth Vadgaon, Kolhapur		Order Reference As per the Work Order No. -		
Sample Description / Type	AMBIENT AIR	Sample Collected by		Tellus Cura Enviro Pvt.Ltd.	
Sampling Location	NEAR MAIN GATE	Sample Quantity / Packing		1 X 1 No. G F Filter Paper 1 X 1 No. PTFE Filter Paper 25 ml X 4 No. PVC Bottle	
Date of Sampling & Duration	15 / 03 / 2023	Date of Sample Receipt		16 / 03 / 2023	
Sampling Procedure	IS: 5182 (Part-4), 1999 1 <sup>st</sup> Revision, IS: 5182 (Part-2) 2001, IS: 5182 (Part-6) 2006, 1 <sup>st</sup> Revision, Manual of RESPIRABLE DUST SAMPLER, MAKE - ENVIROTECH, SR. NO. 1, ID NO. IPL/RSPM - 1/160				
Date of Start of Analysis	16 / 03 / 2023	Date of completion of Analysis		20 / 03 / 2023	
Sr. No.	Parameter	Unit	Results	Standards as per The Environment (Protection) Rules, 1986	Method Reference
1	SULPHUR DI-OXIDE	$\mu\text{g} / \text{m}^3$	3.74	Not to Exceed 80	IS: 5182 (Part-2), 2001, 1 <sup>st</sup> Revision, Manual of Envirotech Instruments Pvt. Ltd
2	NITROGEN DIOXIDE	$\mu\text{g} / \text{m}^3$	6.35	Not to Exceed 80	IS: 5182 (Part-6), 2006, 1 <sup>st</sup> Revision, Manual of Envirotech Instruments Pvt. Ltd
3	SUSPENDED PARTICULATE MATTER	$\mu\text{g} / \text{m}^3$	62.58	Not to Exceed 100	IS: 5182 (Part-23), 2006, Manual of Envirotech Instruments Pvt. Ltd
4	PARTICULATE MATTER (SIZE LESS THAN 10 $\mu\text{m}$ )	$\mu\text{g} / \text{m}^3$	16.68	Not to Exceed 100	IS: 5182 (Part-23), 2006, Manual of Envirotech Instruments Pvt. Ltd
Calibration Record					
Sr. No.	Name of Instrument	Lab ID No.	Certificate No	Calibration Valid Upto	Name of Calibration Agency
1	Electronic Balance	IPL/EWB/04	182661	16/08/2023	Vijayesh Instruments Pvt. Ltd.
2	Respirable Dust Sampler - 1	IPL/RSPM-1066	EIPLRDS/22-23/1014	09/11/2023	Envirotech Instruments Pvt. Ltd.
3	Respirable Dust Sampler - 2	IPL/RSPM-1061	EIPLRDS/22-23/1015	09/11/2023	
4	Respirable Dust Sampler - 3	IPL/RSPM-1062	EIPLRDS/22-23/1016	09/11/2023	
5	Respirable Dust Sampler - 4	IPL/RSPM-1063	EIPLRDS/22-23/1017	09/11/2023	
6	Respirable Dust Sampler - 5	IPL/RSPM-1069	EIPLRDS/22-23/1018	09/11/2023	
7	Respirable Dust Sampler - 6	IPL/RSPM-1070	EIPLRDS/22-23/1019	09/11/2023	

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E-mail: sanjeevkatariya@instapollutechlabs.com, instapollutech@gmail.com

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### Ambient Air Quality Monitoring Report

REPORT NO.	IPL / Tellus - 1687		Date: 20/03/2023
Name and Address	M/S. DUNUNG INDUSTRIES PVT. LTD. (FOUNDRY UNIT) Peth Vadgaon, Kolhapur		Order Reference: As per the Work Order No. -
Sample Description / Type	AMBIENT AIR	Sample Collected by	Tellus Cura Enviro Pvt.Ltd.
Sampling Location	NEAR CANTEEN	Sample Quantity / Packing	1 X 1 No. G F Filter Paper 1 X 1 No. PTFE Filter Paper 25 ml X 4 No. PVC Bottle
Date of Sampling & Duration	15/03/2023	Date of Sample Receipt	16/03/2023
Sampling Procedure	IS: 5182 (Part-4), 1999 1 <sup>st</sup> Revision, IS: 5182 (Part-2) 2001, IS: 5182 (Part-6) 2006, 1 <sup>st</sup> Revision, Manual of RESPIRABLE DUST SAMPLER, MAKE - ENVIROTECH, SR. NO. 2, ID NO. IPLRSPM - 1/061		
Date of Start of Analysis	16/03/2023	Date of completion of Analysis	20/03/2023

Sr. No.	Parameter	Unit	Results	Standards as per The Environment (Protection) Rules, 1986	Method Reference
1	SULPHUR DI-OXIDE	$\mu\text{g} / \text{m}^3$	4.82	Not to Exceed 60	IS: 5182 (Part-2), 2001, 1 <sup>st</sup> Revision, Manual of Envirotech Instruments Pvt. Ltd.
2	NITROGEN DIOXIDE	$\mu\text{g} / \text{m}^3$	5.82	Not to Exceed 80	IS: 5182 (Part-6), 2006, 1 <sup>st</sup> Revision, Manual of Envirotech Instruments Pvt. Ltd.
3	SUSPENDED PARTICULATE MATTER	$\mu\text{g} / \text{m}^3$	68.07	Not to Exceed 100	IS: 5182 (Part-23), 2006, Manual of Envirotech Instruments Pvt. Ltd.
4	PARTICULATE MATTER (SIZE LESS THAN 10 $\mu\text{m}$ )	$\mu\text{g} / \text{m}^3$	15.81	Not to Exceed 100	IS: 5182 (Part-23), 2006, Manual of Envirotech Instruments Pvt. Ltd.

Calibration Record					
Sr. No.	Name of Instrument	Lab ID No.	Certificate No.	Calibration Valid Upto	Name of Calibration Agency
1	Electronic Balance	IPLIEWB/04	18801	16/08/2023	Vijayesh Instruments Pvt. Ltd.
2	Respirable Dust Sampler - 1	IPLRSPM-1060	EIPLRDS/22-23/1014	09/11/2023	Envirotech Instruments Pvt. Ltd.
3	Respirable Dust Sampler - 2	IPLRSPM-1061	EIPLRDS/22-23/1015	09/11/2023	
4	Respirable Dust Sampler - 3	IPLRSPM-1062	EIPLRDS/22-23/1016	09/11/2023	
5	Respirable Dust Sampler - 4	IPLRSPM-1063	EIPLRDS/22-23/1017	09/11/2023	
6	Respirable Dust Sampler - 5	IPLRSPM-1069	EIPLRDS/22-23/1018	09/11/2023	
7	Respirable Dust Sampler - 6	IPLRSPM-1090	EIPLRDS/22-23/1019	09/11/2023	

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E-mail: sanjeevkatariya@instapollutechlahs.com, instapollutech@gmail.com

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### Workplace Air Quality Monitoring Report

REPORT NO.	IPL / Tellus - 1688			Date 20 / 03 / 2023	
Name and Address	Mrs. Dunning Industries Pvt. Ltd. (Foundry Unit) Pelhi Vadgaon, Kolhapur			Order Reference As per the Work Order No. -	
Sample Description / Type	WORKPLACE AIR	Sample Collected by		Tellus Cura Enviro Pvt.Ltd.	
Sampling Location	NEAR KNOCKOUT PROCESS	Sample Quantity / Packing		1 X 2 No. Glass Fiber Filter Paper 25 ml X 4 No. PVC Bottle	
Date of Sampling	15 / 03 / 2023	Date of Sample Receipt		16 / 03 / 2023	
Sampling Procedure	IS: 5182 (Part-4), 1999 1 <sup>st</sup> Revision, IS: 5182 (Part-2) 2001, IS: 5182 (Part-6) 2006, 1 <sup>st</sup> Revision Manual of HANDY SAMPLER, MAKE - ENVIROTECH, S NO. 584-DTF-2011, ID NO. IPL/WZ/073				
Date of Start of Analysis	16 / 03 / 2023	Date of completion of Analysis		20 / 03 / 2023	
Sr. No	Parameter	Unit	Results	NAAQ Standards	Method Reference
1	SULPHUR DIOXIDE (SO <sub>2</sub> )	µg/m <sup>3</sup>	4.18	< 80	IS: 5182 (Part-2), 2001, 1 <sup>st</sup> Revision, Manual of Envirotech Instruments Pvt. Ltd.
2	OXIDES OF NITROGEN (NO <sub>x</sub> )	µg/m <sup>3</sup>	5.91	< 80	IS: 5182 (Part-6), 2006, 1 <sup>st</sup> Revision, Manual of Envirotech Instruments Pvt. Ltd.
3	SUSPENDED PARTICULATE MATTER	µg/m <sup>3</sup>	69.50	<100	IS: 5182 (Part-23), 2006, Manual of Envirotech Instruments Pvt. Ltd.
4	PARTICULATE MATTER (SIZE LESS THAN 10 µm)	µg/m <sup>3</sup>	25.23	<100	IS: 5182 (Part-23), 2006, Manual of Envirotech Instruments Pvt. Ltd.
5	SILICA CONTENT	µg/m <sup>3</sup>	BDL	--	APHA 22 <sup>nd</sup> Edition, Part 4500-SiO <sub>2</sub> D, Page 4-169
Calibration Record					
Sr. No	Name of Instrument	Lab ID No.	Certificate No.	Calibration Valid Upto	Name of Calibration Agency
1	Electronic Balance	IPL/EWB/04	180001	15/08/2023	Vijayesh Instruments Pvt. Ltd.
2	HANDY SAMPLER - 1	IPL/WZ - 1/066	EIPLHS/22-23/1025	09/11/2023	Envirotech Instruments Pvt. Ltd.
3	HANDY SAMPLER - 1	IPL/WZ - 1/073	EIPLHS/22-23/1026	09/11/2023	Envirotech Instruments Pvt. Ltd.

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E-mail: sanjeevkatariya@instapollutechlabs.com, instapollutech@gmail.com

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## Workplace Air Quality Monitoring Report

REPORT NO.	IPL / Tellus - 1089			Date 20/03/2023	
Name and Address	M/s. Dunung Industries Pvt. Ltd. (Foundry Unit) Peth Vadgaon, Kolhapur			Order Reference As per the Work Order No. -	
Sample Description / Type	WORKPLACE AIR	Sample Collected by		Tellus Cure Enviro Pvt.Ltd.	
Sampling Location	NEAR PAINT BOOTH	Sample Quantity / Packing		1 X 2 No. Glass Fiber Filter Paper 25 ml X 4 No. PVC Bottle	
Date of Sampling	15/03/2023	Date of Sample Receipt		16/03/2023	
Sampling Procedure	IS: 5182 (Part-4), 1999 1 <sup>st</sup> Revision, IS: 5182 (Part-2) 2001, IS: 5182 (Part-6) 2006, 1 <sup>st</sup> Revision, Manual of HANDY SAMPLER, MAKE - ENVIROTECH, S NO. 564-DTF-2011, ID NO. IPL/WZ/073				
Date of Start of Analysis	16/03/2023	Date of completion of Analysis		20/03/2023	
Sr. No	Parameter	Unit	Results	NAAQ Standards	Method Reference
1	SULPHUR DIOXIDE (SO <sub>2</sub> )	µg/m <sup>3</sup>	3.40	< 80	IS: 5182 (Part-2), 2001, 1 <sup>st</sup> Revision, Manual of Envirotech Instruments Pvt. Ltd.
2	OXIDES OF NITROGEN (NO <sub>x</sub> )	µg/m <sup>3</sup>	4.80	< 80	IS: 5182 (Part-6), 2006, 1 <sup>st</sup> Revision, Manual of Envirotech Instruments Pvt. Ltd.
3	SUSPENDED PARTICULATE MATTER	µg/m <sup>3</sup>	64.37	<100	IS: 5182 (Part-23), 2006, Manual of Envirotech Instruments Pvt. Ltd.
4	PARTICULATE MATTER (SIZE LESS THAN 10 µm)	µg/m <sup>3</sup>	27.67	<100	IS: 5182 (Part-23), 2006, Manual of Envirotech Instruments Pvt. Ltd.
5	SILICA CONTENT	µg/m <sup>3</sup>	SDL	-	APHA 22 <sup>nd</sup> Edition, Part 4500-SiO <sub>2</sub> D, Page 4-169
Calibration Record					
Sr. No.	Name of Instrument	Lab ID No.	Certificate No.	Calibration Valid Upto	Name of Calibration Agency
1	Electronic Balance	IPL/EWS/04	100801	16/08/2023	Vijayesh Instruments Pvt. Ltd.
2	HANDY SAMPLER - 1	IPL/WZ - 1/056	EIPLHS/22-23/1025	09/11/2023	Envirotech Instruments Pvt. Ltd.
3	HANDY SAMPLER - 1	IPL/WZ - 1/073	EIPLHS/22-23/1026	09/11/2023	Envirotech Instruments Pvt. Ltd.

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